BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPLICATION No. 155 OF 2017 (SZ)

M.Gobineelan,
Son of P.P.Mani,
No.5/1-l, Rest House Road,
Sirumugai, Coimbatore-641 302

...Applicant

Vs

The Secretary to the Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai
& 9 Others

...Respondents

STATUS REPORT FILED ON BEHAL OF THE 9TH RESPONDENT

E.Filing No. :
Date :

Place: Chennai
Date : 15.10.2020

M/s. ABDUL SALEEM
S. SARAVANAN
COUNSEL FOR THE 9TH RESPONDENT

No.74, II Floor, Sukh Sagar,
Marshalls Enclave, Marshalls Road,
Egmore, Chennai- 600 008.
Email: saleemattorney@gmail.com
Mobile: 98410 50440

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPLICATION No. 155 OF 2017 (SZ)

M.Gobineelan,
Son of P.P.Mani,
No.5/1-l, Rest House Road,
Sirumugai, Coimbatore-641 302.

...Applicant

Vs

1. The Secretary to the Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai.

2. The Secretary to the Government,
Public Works Department,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai.

3. The Secretary to the Government,
Municipal Administration and Water Supply Department,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai.

4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Anna Salai,
Guindy, Chennai.

5. The Chairman,
Central Insecticides Board and Registration Committee,
Ministry of Agriculture and Farmers Welfare,
NH 4, CGO Complex,
Faridabad.

6. The Director of Agriculture,
Director of Agricultural Department,
Chepak, Chennai.

7. The Commissioner,
Office of Commissioner of Food and Safety,
5th Floor, DMS Office Building,
No.259, Anna Salai, DMS Campus,
Teynampet, Chennai.

8. Indian Council of Agricultural Research,
Dr. Rajendra Prasad Road,
Krishi Bhawan, New Delhi.

9. Tamil Nadu Agricultural University,
Lawley Raod,
Coimbatore.

10. Food Corporation of India,
Haddows Road,
Chennai.

...Respondents

INDEX TO TYPED SET OF PAPERS

S.NO	DATE	DESCRIPTION	PAGE NO.
1.	14.10.2020	Status Report filed on behalf of the 9th Respondent	1
ANNEXURE			
2.		Pesticides Registered under Section 9(3) of the Insecticides Act, 1968	9
3.		List of Pesticides which are banned	16
4.		List of Pesticides refused Registration	18
5.		List of Pesticides restricted for use in the country	19
6.		List Pesticides	21
7.	08.08.2018	Gazette Notification No. S.O. 3951 (E) issued by Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Co-Operation and Farmers Welfare)	23
8.	14.05.2020	Gazette Notification No. S.O. 1512 (E) issued by Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Co-Operation and Farmers Welfare)	31

Dated at Chennai on this 15th day of October, 2020

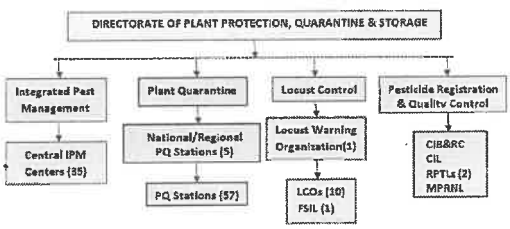
COUNSEL FOR THE 9TH RESPONDENT

STATUS REPORT ON REGULATION OF PESTICIDES

In India, The Insecticides Acts,1968 and Insecticides rules, 1971 framed thereunder regulate import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals, and matter connected therewith. The Insecticide Act is introduced to make the availability of quality pesticides in the country to the farmers and general public for house-hold use, for protecting the agricultural crops from the ravages of their pests, humans from diseases and nuisance caused by public health pests and to regulate their use with a view to reduce hazards to human. In the Act and the Rules framed there under, there is compulsory registration of the pesticides at the Central level and license for their manufacture; formulation and sale are dealt with at the State level.

For the effective enforcement of the Insecticides Act, the two bodies have been constituted at the Central level *viz*. Central Insecticide Board and Registration Committee. Central Insecticide Board is constituted under the Act to advise the Central and State Governments on technical matters. The Registration Committee (RC) approves the use of pesticides and new formulations to tackle the pest problem in various crops.

Directorate of Plant Protection Quarantine & Storage is an attached office of Ministry of Agriculture and Farmers Welfare. It was established in the year 1946 as an apex organization for advising the Government of India and state governments on all the matter related to Plant Protection. The Directorate is headed by Plant Protection adviser. Plant protection activities encompasses activities aimed to minimizing crop losses due to pests through integrated pest management, plant quarantine, regulation of pesticides, locust warning & control and training in desert areas besides training and capacity building in plant protection. Pesticide regulation and quality control is one of the activity of this office implemented through CIB&RC, Central Insecticide Laboratories, Regional Pesticide Testing Laboratories and monitoring of pesticides residues at national level. The orgtanisation structure is given below:



Central Insecticides Board (CIB)

A Central Insecticide Board (CIB) has been constituted under Section 4 of the Insecticides Act, 1968 to advise Central Government and State Governments on technical matters related to safe use of pesticides. It is empowered to ban manufacturing, import or sale of pesticides if concerns are raised about danger to public health and safety or any adverse report are received about toxic effect of any pesticides. However, there is no provision for periodic scientific evaluation of pesticides used in the country and Central Insecticide Board doesnot carry out any research/study on its own. The action for ban of particular pesticides is taken only after receipt of general information on ban or restriction of particular pesticides in other countries and based on the recommendation of the Expert Committee constituted for the purpose.

Director General of Health Services , Ministry of Health and Family Welfare is *ex-officio* Chairman of CIB. Board consists of 28 members, out of which 16 are *ex-officio* and 12 are nominated members. The Central Insecticides Board has a detailed mechanism of review of toxicity data of a particular molecule. These toxicity data is generated on laboratory animals and submitted to CIB which has a panel of experts to review. Based on the data submitted the Expert Group recommends permitting of a particular molecule. ICMR/NIOH (National Institute of Occupational Health) serves as one of the members of this Expert Group of CIB when the data is reviewed. Since the pesticides cannot be used unless the Registration is completed it is not possible to conduct human studies before the registration process is completed. As a general scientific principle toxicity and health effects experiments are usually conducted on laboratory animals (higher mammals like dog and monkey also, if required) and then extrapolated to the field and human exposure conditions.

The Central Insecticides Board regularly reviews the available literature and periodically examines the continuity of the use of a particular pesticide. If evidence of excessive toxicity is found those pesticides are removed from the list of permitted chemicals. As a member of the expert group reviewing the registration and use of pesticides, ICMR can also raise any issues which come to light to initiate a review of a particular molecule.

Objectives

1. The Central Insecticides Board advises the Central Government and State Governments on technical matters arising out of the administration of this Act and to carry out the other functions assigned to the Board by or under this Act.
2. The matters on which the Board may advise includes :

a. the risk to human being or animals involved in the use of insecticides and the safety measures necessary to prevent such risk ;

b. the manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.

Functions

a. Advise the Central Government on the manufacture of insecticides under the Industries (Development and Regulation) Act, 1951 (65 of 1951).

b. Specify the uses of the classification of insecticides on the basis of their toxicity as well as their being suitable for aerial application.

c. Advise tolerance limits for insecticides residues and establishment of minimum intervals between the application of insecticides and harvest in respect of various commodities.

d. Specify the shelf-life of insecticides.

e. Suggest colourisation, including colouring matter which may be mixed with concentrates of insecticides, particularly those of highly toxic nature.

f. Carry out such other functions as are supplemental, incidental or consequential to any of the functions conferred by the Act or the Rules.

By laws have been framed for Central Insecticides Board. The by laws require Central Insecticides Board to meet atleast once in 6 months.

Registration Committee (RC)

A Registration Committee (RC) has been constituted under Section 5 of the Insecticides Act, 1968 to register insecticides after scrutinizing formulae, verifying claims of efficacy and safety to human beings and animals specify the precautions against poisoning and any other function incidental to these matters. To assess efficacy of the insecticides and their safety to human beings and animals, the RC has evolved exhaustive guidelines/data requirements which *inter-alia* includes residue in crops on which the insecticides are intended to be used. The onus lies with the importers/manufacturers to generate data relating to the insecticides for which registration are sought.

For registration of a pesticide, the applicant is required to submit studies on the following four parameters: (i) Chemistry (ii) Bio-efficacy (iii) Toxicity and (iv) Packaging. The bio-efficacy studies are required to be conducted from State Agriculture Universities or ICAR Institutes. The

Registration Committee may refuse registration of pesticide whenever issues pertaining to safety have not been satisfactorily adhered to. Registration Committee meets normally once in a month to transact its business. It meets fortnightly exclusively for registration for export, if required.

Objectives

i. To register insecticide after scrutinizing their formulae and verifying claims made by the importer or the manufacturer, as the case may be, as regards their efficacy and safety to human being and animals; and

ii. To perform such other functions as are assigned to it by or under this Act.

Functions

The Registration Committee shall, in addition to the functions assigned to it by the Act , perform the following functions, namely

a. Specify the precautions to be taken against poisoning through the use or handling of insecticides

b. Carry out such other incidental or consequential matters necessary for carrying out the functions assigned to it under the Act or these rules.

The Secretariat of CIB&RC is entrusted with carrying out all activities, which offshoot directly from the responsibilities entrusted to the functioning of CIB and RC, besides other allied matters. These involve: –

- Processing of applications for grant of registration of Insecticides, including scrutiny of Issuing of certificates of registration after approval by the RC every month
- Dealing with the cases for inclusion of new insecticides in Schedule to the Act
- Processing of post registration matters of insecticides
- Issuing import permits for import of sample quantities of insecticides for research, test and trial purposes
- Issuing import permits for import of insecticides for non-insecticidal uses
- Dealing of matters related to appeals, RTIs, court cases, etc pertaining to the Secretariat
- Formulating draft guidelines for data generation scientifically and prescribing data requirement for registration of insecticides
- Rendering advice on technical matters to Central and State Governments as well as pesticide Industry
- Amendments to the Act as well as the Rules

- Review of insecticides for restricting, banning or continued use
- Organizing CIB Meetings for deciding policy issues and RC meetings for grant of registrations, endorsements and import permits
- Facilitating fixing of Tolerance Limits/Maximum Residue Limits of pesticides on agricultural commodities

Central Insecticides Laboratory (CIL)

- To analyze such samples of insecticides sent to it under the Act by any officer or authority and submission of certificates of analysis to the concerned authority
- To analyze samples of materials for insecticide residues under the provisions of the Act
- To carry out such investigations as may be necessary for the purpose of ensuring the conditions of Registration of Insecticides
- To determine the efficacy and toxicity of insecticides
- To carry out such other functions as may be entrusted to it by the Central Government or by a State Government with the permission of the Central Government & after consultation with the Central Insecticides Board
- To facilitate framing of National standards on Pesticides for monitoring their quality and residues

The Central Insecticides Laboratory consists of four divisions as mentioned below:

A. CHEMISTRY DIVISION

The chemistry division of CIL, a NABL accredited laboratory is setup for analyzing and discharging techno legal requirements as specified under *rule 5, of insecticides rules, 1971*. The main function of Chemistry Division of CIL is to analyze pesticides samples from various sources as described below in accordance to *Insecticide act, 1968* and *insecticide rules, 1971*.Beside the above said work, the laboratory is also engaged in analyzing investigatory samples of various fields received from various government agencies.

B. BIOASSAY DIVISION

Bioassay division of Central Insecticides Laboratory (CIL) is established under rule 5(d) of Insecticides Rules, 1971 of the Insecticides Act, 1968 under scheme "Implementation of Insecticides Act." Bioassay Division is accredited by NABL for Biological Testing to discharge the Techno-Legal requirement as specified under Rule 5(d) of Insecticide Rules, 1971.

C. MEDICAL TOXICOLOGY DIVISION

The Medical Toxicology Division is created in CIL in order to verify the safety claims made by the manufacturers of pesticides in the field of Toxicity Study.This Division has to

generate data and advice to the Government to take suitable course of action. In such cases, there is a need for adopting the risk management strategy in order to reduce the hazards to the human beings and the environment. For this purpose various objectives were decided to undertake Acute, Oral/Dermal LD 50 study, Short term studies/ Sub-acute/ sub-chronic toxicity study, Chronic toxicity study , Health monitoring study training to Medical doctors on Diagnosis, Management and Treatment of Pesticide Poisoning.

D. **PACKAGING & PROCESSING DIVISION**

Pre and Post registration verification of the packaging and labeling claims/ requirements made by the manufacturers / registrants ; Verification / analysis of the Packaging & labeling samples received under Rule 5 (C) of the Insecticides Act, 1968 and rules there under in the context of the conditions laid down on the certificate of registration issued under Insecticide Act, 1968; Technical guidance to the BIS, in formulating, updating and amending the standards of pesticides quality control, safety, storage, transportation and use etc.; Imparting training to the enforcement functionary of states/ U.Ts on various aspects of pesticides relating to packaging & processing, labeling and other required parameters; Verification of data on shelf life claims of pesticides and their formulations as per protocol approved by the registration committee and Bureau of Indian Standards (BIS) on quality control & packaging.

Maximum Residue Limits (MRL)

Maximum Residue Limits (MRLs) are the regulations / standards for pesticide residues in food commodities. The Department of Agriculture and Cooperation, Ministry of Agriculture is regularly monitoring the pesticide residues in food commodities and environmental samples under the central sector scheme, "Monitoring of Pesticide Residues at National Level". The scheme was initiated during 2005-06 with the participation of various laboratories representing Ministry of Agriculture, Indian Council of Agriculture Research, Ministry of Health and Family Welfare, Ministry of Environment and Forest, Council of Scientific and Industrial Research, Ministry of Chemical and Fertilizer, Ministry of Commerce and State Agricultural Universities across the country. While the Registration Committee (RC) registers pesticides for their usage, their MRL in food and commodities are prescribed under Food Safety and Standards Act, 2006. Food Safety and Standards Rules, 2011 was formulated replacing the Prevention of Food Adulteration (PFA) Rules of 1955. MRL is established taking into account the toxicological data of the pesticide as well as the trials on crops under good agricultural practices.

Regulation on use of pesticides under Insecticide Act, 1968

Totally so far 295 pesticides (insecticides , fungicides , herbicides) and 746 formulations have been registered for regular use in the country Insecticides / Pesticides Registered under

section 9(3) of the Insecticides Act, 1968 for use in the Country (http/ppqs.gov.in accessed on 21.09.2020).To control household pests in houses , 44 insecticides are approved by the registration committee; five insecticides are approved for protecting buildings from termites; Fourteen insecticides are approved to control termites in agricultural crops; six are insecticides approved for the control of stored grain pests ; six are insecticides and their formulations approved for rodent control in field and house/godown ;13 are biopesticides approved for mosquito control under public health programme and 16 are insecticides approved for mosquito control under public health programme.

Though there is no specific provision for periodic scientific evaluation of impact of insecticides on human and animal health in the Insecticides Act, 1968 as and when the information about toxic effect of any insecticides or the information that particular insecticide is banned/severely restricted in other countries comes to the notice of the Government, such insecticides get reviewed by Expert Committees constituted from time to time. On the basis of the recommendations of such Review Committees, Government banned manufacture, import and use of forty pesticides; import, manufacture and use of four pesticide formulations; two pesticide / pesticide formulations are banned for use but continued to manufacture for export; withdrawn eight pesticides; refused registration of 18 pesticides; restricted use of nine pesticides in the country and six insecticides to be phase out by 31st December, 2020 for use in the country.

Recently also in view of the European Food safety Authority report about posing risk by use of Neonicotinoid pesticides on bees, Government has constituted a Committee of Experts on 8th July, 2013 under the chairmanship of Dr. Anupam Verma, Adjunct Professor (Retd.), Indian Agriculture Research Institute, Pusa, New Delhi to review the use of 6 Neonicotinoid pesticides registered in India. Further, the Expert Committee has recommended the continuance of their use in India till robust scientific data on adverse effect on honey bees is brought to light. Section 27 of the Insecticides Act, 1968 also provides prohibition of sale etc. of insecticides for reasons of public safety and section 28 provides for notification of cancellation of registration etc. The Expert Committee also reviewed 66 pesticides which are currently banned/restricted/withdrawn in other countries but continue to be registered for domestic use in India.

The committee notified to ban 20 pesticides under Banning of pesticide order, 2016 which came into force on 8th August, 2018. Twelve pesticides were banned w.e.f. January, 2018 and the use of others is completely banned w.e.f.2020. The rationale for banning as indicated in the expert committee report include: the pesticides belong to class Ia or Ib under WHO

classification of hazardous pesticides, toxic to aquatic organisms , toxic to bee , act as human carcinogen, unacceptable persistence or listed in Rotterdam Convention on Prior Informed Consent (PIC treaty) etc.

Further to this , The Ministry of Agriculture issued a draft order, 'Banning of Insecticides Order, 2020', in May this year which prohibits the manufacture, sale, and use of 27 pesticides in India as they were likely to involve risk to human being and animals. The list includes pesticides which have been banned in the European Union, like Monocrotophos which has been classified by WHO as highly hazardous. The pesticide is banned in 122 countries and was also found to have led to the pesticides poisoning deaths of farmers in Maharashtra. Methomyl and Carbofuran have also been labelled as extremely toxic by WHO. Even Malathion and Chloropyriphos which are used to counter locust infestations as per the Ministry's contingency plan, are part of the list. This order is being debated since the list includes most commonly used insecticides.

Role of ICAR / SAUs

ICAR/Department of Agriculture Research and Education play a role in registration of pesticides under the Insecticides Act, 1968. ICAR offers its comments on bio efficacy, one of the essential requirements for its registration. Comments and approval are also given based on degradation of the pesticides to levels below detection at the recommended doses and duration of crops. These practices when followed do not adversely affect the soil and human health and productivity. All over the nation data generation on degradation of pesticide residues in food crops is coordinated by ICAR through 19 laboratories located in various states.

There are 32 laboratories in country are monitoring pesticides level in food samples across the country under Monitoring of Pesticides Residues at National level (MPRNL) programme Department of Agriculture and Cooperation , Ministry of Health and Family Welfare wherein, samples of vegetables, fruits, pulses, spices, wheat, rice, fish etc. are collected and analysed for possible presence of pesticides level. FSSAI have set standards for maximum pesticides residues in food products and department of DAC & FW, FSSAI and State Governments are responsible for ensuring compliance to these standards.

12/10/20

Unit officer

12/10/20

Professor and Head

Director

14/10/2020

Registrar

Insecticides / Pesticides Registered under section 9(3) of the Insecticides Act, 1968 for use in the Country:

(As on 30.06.2020)

S. No.	Name of the Pesticide
1.	2,4-D Amine salt
2.	2,4-Dichlorophenoxy Acetic Acid
3.	Abamectin*
4.	Acephate
5.	Acetamiprid
6.	Afidopyropen
7.	Alachlor{To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
8.	Allethrin
9.	Alphacypermethrin
10.	Alphanaphthyl Acetic Acid
11.	Aluminium Phosphide
12.	Ametroctradin
13.	Ametryn
14.	Amisulbrom (FI-WRT)
15.	*Ampelomycesquisqualis*
16.	Anilophos
17.	Atrazine
18.	Aureofungin
19.	Azadirachtin (Neem Products)
20.	Azimsulfuron
21.	Azoxystrobin
22.	*Bacillus sphaericus*
23.	*Bacillus subtillus*
24.	*Bacillus thuringiensis* var. galleriae
25.	*Bacillus thuringiensis* var. israelensis
26.	*Bacillus thuringiensis* var. kurstaki
27.	Barium Carbonate
28.	Beauveriabassiana
29.	Benalaxyl (TIM)
30.	Benalaxyl M
31.	Bendiocarb
32.	Benfuracarb
33.	Bensulfuron Methyl
34.	Bentazone TI
35.	Beta Cyfluthrin
36.	Bifenazate
37.	Bifenthrin
38.	Bispyribac Sodium
39.	Bitertanol
40.	Boscalid
41.	Brodifacoum
42.	Bromadiolone

43.	Buprimate (FI-WRT)
44.	Buprofezin
45	Butachlor
46	Captan
47	Carbendazim
48	Carbofuran
49	Carbosulfan
50	Carboxin
51	Carfentrazone Ethyl
52	Carpropamid
53	Cartap Hydrochloride
54.	Chlorantraniliprole
55	Chlorfenopyr
56	Chlorfluazuron
57	Chlorimuron ethyl
58	Chlormequat Chloride (CCC)
59	Chlorothalonil
60	Chlorpropham (TI),TIM
61	Chlorpyriphos
62	Chlorpyriphos Methyl
63	Chromafenozide
64	Cinmethylene
65	Clethodim (FI-WRT)
66	Clodinafop-propargyl
67	Clomazone
68	Clothianidin
69	Copper Hydroxide
70	Copper Oxychloride
71	Copper Sulphate
72	Coumachlor
73	Coumatetralyl
74	Cuprous Oxide
75	Cyantraniliprole
76	Cyazofamid
77	Cyenopyrafen (FI-WRT)
78	Cyflufenamide(FI-WRT)
79	Cyflumetofen
80	Cyfluthrin
81	Cyhalofop-butyl
82	Cymoxanil
83	Cypermethrin
84	Cyphenothrin
85	Cyproconazole (TI)
86	Dazomet
87	Deltamethrin (Decamethrin)
88	Diafenthiuron
89	Dichloro Diphenyl Trichloroethane (DDT)
90	Dichloropropene and Dichloropropane mixture (DD mixture)

91	Dichlorvos (DDVP){To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
92	Diclofop-Methyl
93	Diclosulam
94	Dicofol
95	Difenoconazole
96	Diflubenzuron
97	Dimethoate
98	Dimethomorph
99	Dinocap
100	Dinotefuron
101	Dithianon
102	Diuron
103	Dodine
104	D-trans Allethrin
105	Edifenphos
106	Emamectin Benzoate
107	Epoxyconazole
108	Ethephon
109	Ethion
110	Ethiprole
111	Ethofenprox (Etofenprox)
112	Ethoxysulfuron
113	Ethylene Dichloride and Carbon Tetrachloride mixture (EDCT Mixture 3:1)
114	Etoxazole(FI)
115	Famoxadone
116	Fenamidone
117	Fenazaquin
118	Fenitrothion
119	Fenobucarb (BPMC)
120	Fenoxaprop-p-ethyl
121	Fenpropathrin
122	Fenpyroximate
123	Fenvalerate
124	Fipronil
125	Flonicamid
126	Fluazifop-p-butyl
127	Flubendiamide
128	Flucetosulfuron
129	Fluchloralin
130	Fluensulfone 47% TC (MUP) (FI)
131	Flufenacet
132	Flufenoxuron
133	Flufenzine
134	**Flumioxazin**
135	Fluopicolide
136	Fluopyram and its metabolite
137	Flupyradifurone
138	Flusilazole (TI)

139	Fluthiacet methyl (TIM)
140	Fluvalinate
141	Fluxapyroxad (Combination formulation Fluxapyroxad167 g/L + Pyraclostrobin 333g/l SC (FI -WRT)
142	Fomesafen
143	Forchlorfenuron
144	Fosetyl-Al
145	Gibberellic Acid
146	Gossyplure (PB-RopeL)
147	Glufosinate Ammonium
148	Glyphosate
149	Haloxyfop-R-methyl {Haloxyfop-R-methyl 10.55%.EC formulation under category (FI)}
150	Helosulfuron methyl
151	Hexaconazole
152	Hexazinone
153	Hexythiazox
154	Hydrogen Cyanamide
155	Imazamox
156	Imazethapyr
157	Imidacloprid
158	Imiprothrin
159	Indaziflam { combination formulation Indaziflam+ Glyphosate ammonium under category (FI)}
160	Indoxacarb
161	Iprobenfos (Kitazin)
162	Iprodione
163	Iprovalicarb
164	Isoprothiolane
165	Isoproturon
166	Kasugamycin
167	Kresoxim Methyl
168	Lambdacyhalothrin
169	Lime Sulphur
170	Lufenuron
171	Magnesium Phosphide Plates
172	Malathion
173	Mancozeb
174	Mandipropamid
175	Mepiquate Chloride
176	Meptyldiinocop
177	Mesosulfuron Methyl (combination formulation Mesosulfuron Methyl + Iodosulfuron Methyl Sodium)
178	Metaflumizone
179	Metalaxyl
180	Metalaxyl-M
181	Metaldehyde
182	Metamifop TI
183	Metamitron (TIM)
184	*Metarhiziumanisopliae*

185	Methabenzthiazuron
186	Methomyl
187.	Methoxyfenazide (FI- WRT)
188.	Methyl Bromide
189.	Methyl Chlorophenoxy Acetic Acid (MCPA)
190.	1-MethylCyclopropene 3.3% V.P (1-MCP)(FI-WRT)
191.	Metiram
192.	Metofluthrin
193.	Metolachlor
194.	Metrafenone
195.	Metribuzin
196.	Metsulfuron Methyl
197.	Milbemectin
198.	Monocrotophos
199.	Myclobutanil
200.	Novaluron
201.	Nuclear polyhyderosis virus of *Helicoverpaarmigera*
202.	Nuclear polyhyderosis virus of *Spodopteralitura*
203.	Oxadiargyl
204.	Oxadiazon
205.	Oxathiapipron
206.	Orthosulfamuron
207.	Oxycarboxin
208.	Oxydemeton-Methyl
209.	Oxyfluorfen
210.	Paclobutrazol
211.	Paraquat dichloride
212.	Penconazole
213.	Pencycuron
214.	Pendimethalin
215.	Penflufen*
216.	Penoxsulam
217.	Permethrin
218.	Phenthoate
219.	Phorate{To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
220.	Phosalone
221.	Phosphamidon{To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
222.	Picoxystrobin'TIM
223.	Pinoxaden
224.	Prallethrin
225.	Pretilachlor
226.	Primiphos-methyl
227.	Prochloraz TI
228.	Profenophos
229	Prohexadione Calcium
230	**Propamocarb hydrochloride technical 66% w/w min (Aqueous concentrate)**
231	Propanil

232	Propaquizafop
233	Propergite
234	Propetamphos
235	Propiconazole
236	Propineb
237	Propoxur
238	*Pseudomonas fluorescens*
239.	Pymetrozin (FI), TIM
240.	Pyraclostrobin
241.	Pyrazosulfuron ethyl
242.	Pyrethrin (pyrethrum)
243.	Pyridaben (FI- WRT)
244.	Pyridalyl
245.	Pyriproxyfen (TI)
246.	Pyrithiobac sodium
247.	Pyroxasulfon (FI- WRT)
248.	Quinalphos
249.	Quizalofop ethyl
250.	Quizalofop-P-tefuryl
251.	S-bioallethrin
252.	Sodium acifluorfen (Combination formulation Clodinafop-propargyl+ Sodium acifluorfen)
253.	Sodium paranitrophinolate
254.	Spinetoram
255.	Spinosad
256.	Spiromesifen
257.	Spirotetramat
258.	Streptomycin + Tetracycline
259.	Sulfentrazone(TIM)
260.	Sulfosulfuron
261.	Sulfoxaflor
262.	sulphur
263.	Tebuconazole
264.	Tembotrione
265.	Temephos
266.	Tetraconazole (FI)
267.	Thiacloprid
268.	Thifluzamide
269.	Thiobencarb (Benthiocarb)
270.	Thiocyclam Hydrogen oxalate
271.	Thiodicarb
272.	Thiomethoxam
273.	Thiophanate-Methyl
274.	Thiram
275.	Tolfenpyrad (TIM)
276.	Topramezone
277.	Transfluthrin
278.	Triacontanol
279.	Triadimefon

280.	Triafamone (combination formulation Triafamone 20% w/w + Ethoxysulfuron 10% WG % w/w SC FI)
281.	Triallate
282.	Triasulfuron
283.	Triazophos {To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
284.	Trichlorfon{To be phase out 31st December, 2020 and no new certificate of registration shall be issued vide S.O. 3951(E) dated 8th August, 2018}
285.	*Trichodermaharzianum*
286.	*Trichoderma viride*
287.	Tricyclazole
288.	Trifloxistrobin
289.	Triflumezopyrim (TIM)
290.	Trifluralin{The registration , import, manufacture , formulation, transport,sell and its alluses except use in wheat shall prohibitedand completely banned vide S.O. 3951(E) dated 8th August, 2018}
291	Validamycin
292	*Verticilliumlecanii*
293	Zinc Phosphide
294	Zineb
295	Ziram

*****

12/10/20
Unit officer

Inted/20
Progress ordted

Director (PPS)

Registrar 14/10/2020

LIST OF PESTICIDES WHICH ARE BANNED, REFUSED REGISTRATION AND RESTRICTED IN USE:

(As on 30.06.2020)

I. PESTICIDES / FORMULATIONS BANNED IN INDIA

A.	**Pesticides Banned for manufacture, import and use .**	
	1.	Aldicarb (vide S.O. 682 (E) dated 17th July 2001)
	2.	Aldrin
	3.	Benzene Hexachloride
	4.	Benomyl (vide S.O 3951(E) dated 8th August, 2018)
	5.	Calcium Cyanide
	6.	Carbaryl (vide S.O 3951(E) dated 8th August, 2018)
	7.	Chlorbenzilate (vide S.O. 682 (E) dated 17th July 2001)
	8.	Chlordane
	9.	Chlorofenvinphos
	10.	Copper Acetoarsenite
	11.	Diazinon (vide S.O 3951(E) dated 8th August, 2018)
	12.	Dibromochloropropane (DBCP) (vide S.O. 569 (E) dated 25th July 1989)
	13.	Dieldrin (vide S.O. 682 (E) dated 17th July 2001)
	14.	Endosulfron (vide ad-Interim order of the Supreme Court of India in the Writ Petition (Civil) No. 213 of 2011 dated 13th May, 2011 and finally disposed of dated 10th January, 2017)
	15.	Endrin
	16.	Ethyl Mercury Chloride
	17.	Ethyl Parathion
	18.	Ethylene Dibromide (EDB) (vide S.O. 682 (E) dated 17th July 2001)
	19.	Fenarimol (vide S.O 3951(E) dated 8th August, 2018)
	20.	Fenthion (vide S.O 3951(E) dated 8th August, 2018)
	21.	Heptachlor
	22.	Lindane (Gamma-HCH)
	23.	Linuron (vide S.O 3951(E) dated 8th August, 2018)
	24.	Maleic Hydrazide (vide S.O. 682 (E) dated 17th July 2001)
	25.	Menazon
	26.	Methoxy Ethyl Mercury Chloride (vide S.O 3951(E) dated 8th August, 2018)
	27.	Methyl Parathion (vide S.O 3951(E) dated 8th August, 2018)
	28.	Metoxuron
	29.	Nitrofen

	30.	Paraquat Dimethyl Sulphate
	31.	Pentachloro Nitrobenzene (PCNB) (vide S.O. 569 (E) dated 25th July 1989)
	32.	Pentachlorophenol
	33.	Phenyl Mercury Acetate
	34.	Sodium Cyanide (banned for Insecticidal purpose only vide S.O 3951(E) dated 8th August, 2018)*
	35.	Sodium Methane Arsonate
	36.	Tetradifon
	37	Thiometon (vide S.O 3951(E) dated 8th August, 2018)
	38.	Toxaphene(Camphechlor) (vide S.O. 569 (E) dated 25th July 1989)
	39.	Tridemorph (vide S.O 3951(E) dated 8th August, 2018)
	40.	Trichloro acetic acid (TCA) (vide S.O. 682 (E) dated 17th July 2001)
B.	**Pesticide formulations banned for import, manufacture and use**	
	1.	Carbofuron 50% SP (vide S.O. 678 (E) dated 17th July 2001)
	2.	Methomyl 12.5% L
	3.	Methomyl 24% formulation
	4.	Phosphamidon 85% SL
C.	**Pesticide / Pesticide formulations banned for use but continued to manufacture for export**	
	1.	Captafol 80% Powder (vide S.O. 679 (E) dated 17th July 2001)
	2.	Nicotin Sulfate
D.	**Pesticides Withdrawn (Withdrawal may become inoperative as soon as required complete data as per the guidelines is generated and submitted by the Pesticides Industry to the Government and accepted by the Registration Committee. (S.O 915(E) dated 15th Jun,2006)**	
	1.	Dalapon
	2.	Ferbam
	3.	Formothion
	4.	Nickel Chloride
	5.	Paradichlorobenzene (PDCB)
	6.	Simazine
	7.	Sirmate (S.O. 2485 (E) dated 24th September 2014)
	8.	Warfarin (vide S.O. 915 (E) dated 15th June 2006)

* Regulation to be continued in the extant manner for non-insecticidal uses.

12/10/20
Unit officer

12/10/20
Professor and HOD

12/10
Director (CPPS)

14/10/2020
Registrar

II. PESTICIDES REFUSED REGISTRATION

S.No.	Name of Pesticides
1.	2,4, 5-T
2.	Ammonium Sulphamate
3.	Azinphos Ethyl
4.	Azinphos Methyl
5.	Binapacryl
6.	Calcium Arsenate
7.	Carbophenothion
8.	Chinomethionate (Morestan)
9.	Dicrotophos
10.	EPN
11.	Fentin Acetate
12.	Fentin Hydroxide
13.	Lead Arsenate
14.	Leptophos (Phosvel)
15.	Mephosfolan
16.	Mevinphos (Phosdrin)
17.	Thiodemeton / Disulfoton
18.	Vamidothion

12/10/20
Unit officer

12/10/20

14/10/2020

III. PESTICIDES RESTRICTED FOR USE IN THE COUNTRY

S.No.	Name of Pesticides	Details of Restrictions
1.	Aluminium Phosphide	The Pest Control Operations with Aluminium Phosphide may be undertaken only by Govt./Govt. undertakings / Govt. Organizations / pest control operators under the strict supervision of Govt. Experts or experts whose expertise is approved by the Plant Protection Advisor to Govt. of India except [1]Aluminium Phosphide 15 % 12 g tablet and [2]Aluminum Phosphide 6 % tablet. [RC decision circular F No. 14-11(2)-CIR-II (Vol. II) dated 21-09-1984 and G.S.R. 371(E) dated 20th may 1999]. [1]Decision of 282nd RC held on 02-11-2007 and, [2]Decision of 326th RC held on 15-02-2012. The production, marketing and use of Aluminium Phosphide tube packs with a capacity of 10 and 20 tablets of 3 g each of Aluminium Phosphide are banned completely. (S.O.677 (E) dated 17thJuly, 2001)
2.	Captafol	The use of Captafol as foliar spray is banned. Captafol shall be used only as seed dresser. (S.O.569 (E) dated 25thJuly, 1989) The manufacture of Captafol 80 % powder for dry seed treatment (DS) is banned for use in the country except manufacture for export. (S.O.679 (E) dated 17thJuly, 2001)
3.	Cypermethrin	Cypermethrin 3 % Smoke Generator is to be used only through Pest Control Operators and not allowed to be used by the General Public. [Order of Hon,ble High Court of Delhi in WP(C) 10052 of 2009 dated 1407-2009 and LPA-429/2009 dated 08-09-2009]
4.	Dazomet	The use of Dazomet is not permitted on Tea. (S.O.3006 (E) dated 31st Dec, 2008)
5.	Dichloro Diphenyl Trichloroethane (DDT)	The use of DDT for the domestic Public Health Programme is restricted up to 10,000 Metric Tonnes per annum, except in case of any major outbreak of epidemic. M/s Hindustan Insecticides Ltd., the sole manufacturer of DDT in the country may manufactureDDT for export to other countries for use in vector control for public health purpose. The export of DDT to Parties and State non-Parties shall be strictly in accordance with the paragraph 2(b) article 3 of the Stockholm Convention on Persistent Organic Pollutants (POPs). (S.O.295 (E) dated 8th March, 2006)

		Use of DDT in Agriculture is withdrawn. In very special circumstances warranting the use of DDT for plant protection work, the state or central Govt. may purchase it directly from M/s Hindustan Insecticides Ltd. to be used under expert Governmental supervision. (S.O.378 (E) dated 26th May, 1989)
6.	Fenitrothion	The use of Fenitrothion is banned in Agriculture except for locust control in scheduled desert area and public health. (S.O.706 (E) dated 03rd May, 2007)
7.	Methyl Bromide	Methyl Bromide may be used only by Govt./Govt. undertakings/Govt. Organizations / Pest control operators under the strict supervision of Govt. Experts or Experts whose expertise is approved by the Plant Protection Advisor to Govt. of India. [G.S.R.371 (E) dated 20th May, 1999 and earlier RC decision]
8.	Monocrotophos	Monocrotophos is banned for use on vegetables. (S.O.1482 (E) dated 10th Oct, 2005)
9.	Trifluralin	(vide S.O 3951(E) dated 8th August, 2018) (i) The Registration, import, manufacture, formulation, transport, sell and its all uses except use in wheat shall be prohibited and completely banned from date of publication of this Order. (ii) (ii) A cautionary statement has to be incorporated in the label and leaflet that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area.

12/10/20
Unit Officer

12/10/20

Director CPPS

4/10/2020
Registrar

IV. PESTICIDES WHICH SHALL BE PHASED OUT VIDE GAZETTE NOTIFICATION NO. S.O. 3951 (E).

S. No.	Name of the pesticide	Insecticides to be phase out by 31st December, 2020
1	**Alachlor**	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Alachlor with effect from the 1st January, 2019. (iii) The use of Alachlor shall be completely banned with effect from the 31st December, 2020. (iv) It is toxic to aquatic organism, hence a cautionary statement should be incorporatedon label and leaflets " toxic to aquatic organism hence should not be used near water bodies, aquaculture or pisciculture area.
2	**Dichlorovos**	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate dichlorvos with effect from the January, 2019. (iii) The use of dichlorvos shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day.
3	**Phorate**	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Phorate with effect from the 1st January, 2019. (iii) The use of Phorate shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day. (vi) A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.
4	**Phosphamidon**	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Phosphamidon with effect from the 1st January, 2019. (iii) The use of Phosphamidon shall be completely banned with effect from the 31st December, 2020.

		(iv)	It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area.
		(v)	A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day.
		(vi)	A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.
5	**Triazophos**	(i)	No new certificate of registration to manufacture shall be issued after publication of this Order.
		(ii)	No person shall import, manufacture or formulate Triazophos with effect from the 1 st January, 2019.
		(iii)	The use of Triazophos shall be completely banned with effect from the 31st December, 2020.
		(iv)	It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area.
		(v)	A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day
		(vi)	A cautionary statement should incorporate in label and leaflet that this product is toxic to birds
6	**Trichlorfon**	(i)	No new certificate of registration to manufacture shall be issued after publication of this Order.
		(ii)	No person shall import, manufacture or formulate Trichlorfon with effect from the 1 st January, 2019.
		(iii)	The use Trichlorfon shall be completely banned with effect from the 31st December, 2020.
		(iv)	It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area.
		(v)	A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.

14/10/2020
Registrar

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3156] नई दिल्ली, बृहस्पतिवार, अगस्त 9, 2018/श्रावण 18, 1940
No. 3156] NEW DELHI, THURSDAY, AUGUST 9, 2018/ SHRAVANA 18, 1940

कृषि और किसान कल्याण मंत्रालय

(कृषि, सहकारिता और किसान कल्याण् विभाग)

अधिसूचना

नई दिल्ली, 8 अगस्त, 2018

का. आ. 3951(अ).—जबकि पूर्व के कृषि और सहकारिता विभाग में केन्द्रीय सरकार ने भारत में रजस्ट्रीकृत नीयो-निकोटीनोईड कीटनाशियों के उपयोग को जारी रखने अथवा अन्यथा की समीक्षा के लिए 8 जुलाई, 2013 को एक विशेषज्ञ समिति गठित की थी और ऐसे छियासठ कीटनाशियों, जिनका भारत में घरेलू उपयोग के लिए रजिस्ट्रीकरण जारी है, परन्तु अन्य देशों में प्रतिबंधित और निर्बंधित अथवा वापस ले लिए गए हैं, की समीक्षा करने के लिए 19 अगस्त, 2013 को इस समिति के अधिदेश का दायरा बढ़ाया गया जिसने विस्तृत जांच के बाद 09 दिसम्बर, 2015 केन्द्र सरकार को अपनी रिपोर्ट प्रस्तुत की;

और जबकि, कीटनाशी अधिनियम, 1968 (1968 का 46) की धारा 5 के अधीन गठित रजिस्ट्रीकरण समिति ने उसकी विशेष बैठक में रिपोर्ट पर विचार- विमर्श किया था और अपने कार्यवृत में केंद्र सरकार को अपनी टिप्पणी प्रस्तुत की थी;

और जबकि, केंद्रीय सरकार, उक्त विशेषज्ञ समिति की सिफारिशों पर विचार करने के पश्चात् और रजस्ट्रीकरण समिति के साथ परामर्श के पश्चात् समाधान है कि इस अधिसूचना की अनुसूची में विनिर्दिष्ट अठारह कीटनाशियों के उपयोग से मानव और पशुओं को जोखिम होने की संभावना है, इस कारण से तुरंत कार्रवाई करना समीचीन और आवश्यक है;

और जबकि, प्रारुप आदेश, जिसे केंद्रीय सरकार, कीटनाशी अधिनियम, 1968 की धारा 27 की उप-धारा 2 के साथ पठित धारा 28 और धारा 36 की उप-धारा(1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग), भारत सरकार की अधिसूचना संख्या का.आ. 4212 (अ), तारीख 15 दिसम्बर, 2016 को भारत के राजपत्र, असाधारण, भाग-II, खंड-3, उपखंड (ii) के माध्यम से प्रकाशित किया गया था जिसमें इससे प्रभावित होने वाले संभावित सभी लोगों से सुझाव या आपत्तियां मांगी गई थी, जो उपरोक्त अधिसूचना वाले राजपत्र की प्रतियां लोगों को उपलब्ध कराने के पैतालिस दिन पूर्व मांगी गई थी;

और जबकि, उक्त अधिसूचना वाले राजपत्र की प्रतियां लोगों को 28 दिसम्बर, 2016 को उपलब्ध कराई गई थी;

और जबकि, उक्त अधिसूचना से संबंधित आपत्तियों और सुझावों पर विचार करने के लिए एक विशेषज्ञ समिति का गठन किया गया था जिसने सभी आपत्तियों और सुझाव पर विचार करने के पश्चात तारीख 16 जुलाई, 2018 को केन्द्र सरकार को अपनी रिपोर्ट प्रस्तुत की।

अतः अब, केंद्रीय सरकार, कीटनाशी अधिनियम, 1968 (1968 का 46) की धारा 28 के साथ पठित धारा 27 में दी गई शक्तियों का उपयोग करते हुए, विशेषज्ञ समिति की सिफारिशों पर विचार करते हुए निम्न आदेश करती है अर्थात:-

आदेश

1. लघु शीर्षक और प्रारम्भ (1) इस आदेश का संक्षिप्त नाम कीटनाशी (प्रतिषेध) आदेश, 2018 है।

(2) यह राजपत्र में प्रकाशन की तारीख को प्रवृत होगा।

2. कतिपय कीटनाशियों का प्रतिषेध :-

(1.) कोई व्यक्ति इस आदेश की अनुसूची के स्तंभ (2) के अधीन विनिर्दिष्ट कीटनाशियों का उसके स्तंभ (3) के तहत विनिर्दिष्ट तारीख से विनिर्माण, आयात, सूत्रीकरण, परिवहन, विक्रय, उपयोग नहीं करेगा।

(2.) रजिस्ट्रीकरण समिति उक्त अनुसूची में विनिर्दिष्ट कीटनाशियों के लिए प्रदान किए गए रजस्ट्रीकरण प्रमाण-पत्र को वापस ले सकेगी।

(3.) यदि कोई व्यक्ति जो रजिस्ट्रीकरण प्रमाण-पत्र धारण करता है, तीन मास की अवधि के भीतर, उप पैरा (2) में निर्दिष्ट रजिस्ट्रीकरण समिति को वापस करने में असफल रहता है, उक्त अधिनियम में अंतर्विष्ट उपबंधों के अधीन कार्रवाई की जाएगी।

(4.) उक्त अधिनियम की धारा 9 के अधीन प्रदत्त अनुसूची में विनिर्दिष्ट कीटनाशियों के लिए पंजीकरण का प्रमाण-पत्र उक्त अनुसूची के स्तंभ (3) के तहत तारीख से रद्द किया गया समझा जाएगा।

(5.) प्रत्येक राज्य सरकार उक्त अधिनियम और इसके अधीन बनाये गए नियमों के उपबंधों के अधीन ऐसे सभी कदम उठायेगी जिन्हें वह राज्यों में इस आदेश के कार्यान्वयन के लिए आवश्यक समझे।

अनुसूची

[पैरा 2 देखिए]

(प्रतिषिद् कीटनाशियों की सूची)

क्र.स.	कीटनाशी (कीटनाशियों) का नाम	केन्द्र सरकार का निर्णय
(1)	(2)	(3)
1.	बेनोमाइल	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
2.	कार्बराइल	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
3.	डायजिनोन	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
4.	फेनारिमोल	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
5.	फेंथिओन	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
6.	लिनुरोन	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।

7.	मेथोक्सी ईथाइल मरकरी क्लोराइड	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
8.	मिथाईल पैराथिओन	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
9.	सोडियम सायनाईड	इस आदेश के प्रकाशन की तारीख से केवल कीटनाशकीय उद्देश्य के लिए इसका रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन, विक्रय और उपयोग पूर्णत: निषिद्ध किया जाता है।
10.	थियोमेटोन	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
11.	ट्राईडेमोर्फ	इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन और विक्रय प्रतिबंधित किया जाता है और इसका उपयोग पूर्णत: निषिद्ध किया जाता है।
12.	ट्राईफ्लूरेलिन	(i) इस आदेश के प्रकाशन की तारीख से रजस्ट्रीकरण, आयात, विनिर्माण, सूत्रीकरण, परिवहन, और विक्रय प्रतिबंधित किया जाता है और गेहूं में उपयोग के अलावा इसका सभी प्रकार का उपयोग पूर्णत: निषिद्ध किया जाता है। (ii) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए।
13.	अलाक्लोर	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से अलाक्लोर का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा। (iii) अलाक्लोर का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबंधित होगा। (iv) यह जलीय जीव के लिए विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि "यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए"।
14.	डाईक्लोरोवस	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से डाईक्लोरोवस का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा। (iii) डाईक्लोरोवस का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबद्धित होगा। (iv) यह जलीय जीव के लिए विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए। (v) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट किया जा सकेगा कि उत्पाद मधुमक्खियों के लिए विषैला है इसलिए सक्रिय मधुमक्खी फोरेजिंग अवधि के दौरान छिड़काव नहीं करे।

15.	फोरेट	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजिस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से फोरेट का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा। (iii) फोरेट का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबद्धित होगा। (iv) यह जलीय जीव के लिए विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए। (v) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट किया जा सकेगा कि उत्पाद मधुमक्खियों के लिए विषैला है इसलिए सक्रिय मधुमक्खी फोरेजिंग अवधि के दौरान छिड़काव नहीं करे। (vi) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह उत्पाद चिड़ियों के लिए विषैला है।
16.	फोस्फामिडोन	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजिस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से फोस्फामिडोन का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा। (iii) फोस्फामिडोन का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबद्धित होगा। (iv) यह जलीय जीव के लिए विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए। (v) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट किया जा सकेगा कि उत्पाद मधुमक्खियों के लिए विषैला है इसलिए सक्रिय मधुमक्खी फोरेजिंग अवधि के दौरान छिड़काव नहीं करे। (vi) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह उत्पाद चिड़ियों के लिए विषैला है।
17.	ट्रायाजोफोस	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजिस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से ट्रायाजोफोस का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा। (iii) ट्रायाजोफोस का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबद्धित होगा। (iv) यह जलीय जीव के लिए विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए। (v) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट किया जा सकेगा कि उत्पाद मधुमक्खियों के लिए विषैला है इसलिए सक्रिय मधुमक्खी फोरेजिंग अवधि के दौरान छिड़काव नहीं करे। (vi) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह उत्पाद चिड़ियों के लिए विषैला है।
18.	ट्राईक्लोरोफोर्न	(i) इस आदेश के प्रकाशन के पश्चात विनिर्माता को नया रजिस्ट्रीकरण प्रमाणपत्र जारी नहीं किया जाएगा। (ii) कोई व्यक्ति 1 जनवरी, 2019 से ट्राईक्लोरोफोर्न का आयात, विनिर्माण या सूत्रीकरण नहीं करेगा।

		(iii) ट्राईक्लोरोफोर्न का उपयोग 31 दिसंबर, 2020 से पूर्णत: प्रतिबद्धित होगा। (iv) यह जलीय जीव के लिए बहुत विषैला है इसलिए लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह जलीय जीव के लिए विषैला है इसलिए जल निकायों, जलीय कृषि, मछली की खेती के पास इसका उपयोग नहीं किया जाना चाहिए। (v) लेबल और पत्रक पर एक चेतावनी कथन समाविष्ट होगा कि यह उत्पाद चिड़ियों के लिए विषैला है।

[फा.स. 13035/31/2013-पीपी-1 (खंड-2)]

आशीष कुमार भूटानी, संयुक्त सचिव

MINISTRY OF AGRICULTURE AND FARMERS WELFARE

(DEPARTMENT OF AGRICULTURE, CO-OPERATION AND FARMERS WELFARE)

NOTIFICATION

New Delhi, the 8th August, 2018

S.O. 3951(E).— Whereas the Central Government in the erstwhile Ministry of Agriculture, Department of Agriculture and Cooperation constituted an Expert Committee on 8th July, 2013 to examine the continued use of or otherwise of neo-nicotinoid pesticides registered in India and the mandate of the Committee, on 19th August, 2013, was further expanded to review Sixty Six pesticides which are banned or restricted or withdrawn in other countries but continue to be registered for domestic use in India which, after detailed examination submitted its report to the Central Government on the 9th December, 2015;

And whereas the Registration Committee constituted under section 5 of the Insecticides Act, 1968 (46 of 1968) deliberated the Report in its special meeting and submitted its observation to the Central Government in its minute;

And whereas, the Central Government, after considering the recommendations of the said Expert Committee and after consultation with the Registration Committee satisfied that the use of eighteen pesticides as specified in the schedule to this Notification are likely to involve risk to human being and animals as to render it expedient or necessary to take immediate action;

And whereas the Draft Order, which the Central Government proposes to make, in exercise of the powers conferred by sub-section (2) of section 27 read with section 28 and sub-section (1) of section 36 of the Insecticides Act, 1968 , was published vide notification of the Government of India in the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) vide number S.O. 4212(E), dated 15th December, 2016, in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-section(ii), dated 28th December, 2016 , inviting objections or suggestions from all persons likely to be affected thereby, before the expiry of the period of forty- five days from the date on which the copies of the Gazette of India containing the said notification were made available to the public;

And whereas copies of the said Gazette notification were made available to the public on the 28th December, 2016;

And whereas an Expert Committee was constituted by the Central Government to consider the objections and suggestions received in respect of the said notification which after considering all the objections and suggestions submitted its report to the Central Government on the 16th July, 2018;

Now, therefore, in exercise of the powers conferred by section 27 read with section 28 of the Insecticides Act, 1968 (46 of 1968), the Central Government after considering the recommendations of the Expert Committee hereby makes the following Order, namely:-

ORDER

1. Short title and commencement. - (1) This Order may be called the Pesticides (Prohibition) Order, 2018

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Prohibition of certain pesticides. -

(1) No person shall manufacture, import, formulate, transport, sell, use any pesticide specified under column (2) of the Schedule to this Order from the date specified under column (3) thereof.

(2) The Registration Committee shall call back the certificate of registration granted for the pesticides specified in the said Schedule.

(3) If any person, who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in sub-paragraph (2), within a period of three months, action shall be taken under the provisions contained in the said Act.

(4) The certificate of registration for the pesticides specified in the Schedule granted under section 9 of the said Act shall be deemed to be cancelled from the date under column (3) of the said Schedule.

(5) Every State Government shall take such steps under the said Act and the rules made thereunder, as it considers necessary, for the implementation of this Order in the State.

SCHEDULE

[See paragraph 2]

List of Prohibited Pesticides

S. No.	Name of Pesticides	Decision of the Central Government
(1)	(2)	(3)
1.	Benomyl	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
2.	Carbaryl	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
3.	Diazinon	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
4.	Fenarimol	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
5.	Fenthion	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
6.	Linuron	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
7.	Methoxy Ethyl Mercury Chloride	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
8.	Methyl Parathion	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
9.	Sodium Cyanide	The registration, import, manufacture, formulation, transport, sell and its use is completely banned for insecticidal purpose only from the date of publication of this Order.
10.	Thiometon	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
11.	Tridemorph	The registrations, import, manufacture, formulation, transport, sell is prohibited and its use is completely banned from the date of publication of this Order.
12.	Trifluralin	(i) The Registration, import, manufacture, formulation, transport, sell and its all uses except use in wheat shall be prohibited and completely banned from date of publication of this Order. (ii) A cautionary statement has to be incorporated in the label and leaflet that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area.
13.	Alachlor	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Alachlor with effect from the 1st January, 2019. (iii) The use of Alachlor shall be completely banned with effect from the 31st December, 2020. (iv) It is toxic to aquatic organism, hence a cautionary statement should be incorporated

		on label and leaflets " toxic to aquatic organism hence should not be used near water bodies, aquaculture or pisciculture area
14.	Dichlorvos	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate dichlorvos with effect from the January, 2019. (iii) The use of dichlorvos shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day.
15.	Phorate	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Phorate with effect from the 1st January, 2019. (iii) The use of Phorate shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day. (vi) A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.
16.	Phosphamidon	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Phosphamidon with effect from the 1st January, 2019. (iii) The use of Phosphamidon shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day. (vi) A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.
17.	Triazophos	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Triazophos with effect from the 1st January, 2019. (iii) The use of Triazophos shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A warning may be incorporated in the label and leaflet stating that this product is toxic to honey bees so do not spray during active honey bees foraging period of the day. (vi) A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.
18.	Trichlorfon	(i) No new certificate of registration to manufacture shall be issued after publication of this Order. (ii) No person shall import, manufacture or formulate Trichlorfon with effect from the 1st January, 2019.

		(iii) The use Trichlorfon shall be completely banned with effect from the 31st December, 2020. (iv) It is very toxic to aquatic organism, hence a cautionary statement should be incorporated on label and leaflets that it is toxic to aquatic organism, hence should not be used near water bodies, aquaculture or pisciculture area. (v) A cautionary statement should incorporate in label and leaflet that this product is toxic to birds.

[F. No. 13035/31/2013-PP-I (vol. ii)]

ASHISH KUMAR BHUTANI, Jt. Secy.

RAKESH SUKUL Digitally signed by RAKESH SUKUL Date: 2018.08.11 14:18:34 +05'30'

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-18052020-219423
CG-DL-E-18052020-219423

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1351] नई दिल्ली, सोमवार, मई 18, 2020/वैशाख 28 , 1942
No. 1351] NEW DELHI, MONDAY, MAY 18, 2020/VAISAKHA 28, 1942

कृषि एवं किसान कल्याण मंत्रालय

(कृषि सहकारिता एवं किसान कल्याण विभाग)

अधिसूचना

नई दिल्ली, 14 मई 2020

का.आ. 1512(अ).— जबकि केंद्र सरकार ने पूर्ववर्ती कृषि मंत्रालय, कृषि एवं सहकारिता विभाग में भारत में पंजीकृत नियो-निकोटिनोइड कीटनाशकों के सतत उपयोग अथवा अन्यथा की जांच करने के लिए 8 जुलाई, 2013 को एक विशेषज्ञ समिति का गठन किया था और इस समिति के अधिदेश को उन छियासठ कीटनाशकों की समीक्षा करने के लिए 19 अगस्त, 2013 को आगे विस्तारित कर दिया था जो अन्य देशों में निषिद्ध अथवा सीमित अथवा अपवर्जित कर दिए गए हैं तथापि भारत में घरेलू उपयोग के लिए उनके पंजीकरण की प्रक्रिया जारी है, ने विस्तृत जांच के बाद 9 दिसंबर, 2015 को केंद्र सरकार के पास अपनी रिपोर्ट प्रस्तुत की थी।

और जबकि उक्त विशेषज्ञ समिति ने इस अधिसूचना की अनुसूची में विनिर्दिष्ट सत्ताईस कीटनाशकों के उपयोग को जारी रखने की सिफारिश की है और संस्तुत अध्ययन पूरा होने के बाद उसकी समीक्षा की जानी है तब ऐसी स्थिति में पंजीकरण समिति द्वारा विचार करने के बाद संबंधित सिफारिशों को सरकार के पास प्रस्तुत कर दिया गया है।

और जबकि विभाग ने पंजीकरण समिति की सिफारिशों की कार्यान्वयन से संबंधित अनुमोदन की सूचना देते हुए 14 अक्तूबर, 2016 को आदेश जारी किया था।

और जबकि केंद्र सरकार ने पंजीकरण समिति से परामर्श करने और संस्तुत अध्ययन, डेटा और सुरक्षामदों को प्रस्तुत करने की स्थिति से संबंधित अपनी रिपोर्ट पर विधिवत विचार करने के बाद इस आशय के साथ संतोष व्यक्त किया है कि इस अधिसूचना की अनुसूची में विनिर्दिष्ट 27 कीटनाशकों के उपयोग से मानवों और पशुओं में जोखिम उत्पन्न हो सकता है। इसलिए इस संबंध में तत्काल कार्रवाई करने हेतु अपेक्षित अथवा आवश्यक कार्रवाई की जाए।

अब, इसलिए, वह मसौदा आदेश जिसे केंद्र सरकार कीटनाशक अधिनियम 1968 की धारा 36 की उपधारा (1) और धारा 28 के साथ पठित धारा 27 की उपधारा-II द्वारा प्रदत्त शक्तियों का, जिसे केंद्र सरकार द्वारा प्रस्तावित किया गया है, का प्रयोग करते हुए संभावित रूप से प्रभावित सभी व्यक्तियों के सूचनार्थ इसे एतद्वारा प्रकाशित करने के साथ-साथ तदनुरूप इस आशय का नोटिस दिया जाता है कि उस तारिख से जिस पर इस आदेश में निहित भारत के राजपत्र की प्रतियां सार्वजनिक रूप से उपलब्ध कराई गईं हैं, 45 दिनों की अवधि के समापन के बाद उक्त मसौदा आदेश पर विचार किया जाएगा।

45 दिनों की उपरोक्त अवधि के समापन से पहले उक्त मसौदे के संबंध में किसी भी व्यक्ति से प्राप्त किसी आपत्ति अथवा सुझाव पर केंद्र सरकार द्वारा विचार किया जाएगा।

उक्त मसौदा आदेश के संबंध में किसी भी आपत्ति अथवा सूझाव को संयुक्त सचिव (पादप संरक्षण), कृषि एवं किसान कल्याण मंत्रालय, कृषि सहकारिता एवं किसान कल्याण विभाग, कृषि भवन नई दिल्ली 110001 के पास अग्रेषित किया जा सकता है।

मसौदा आदेश

(1) संक्षिप्त शीर्षक और प्रारंभ- इस आदेश को कीटनाशक निषेध आदेश 2020 कहा जा सकता है।

(2.) यह राजपत्र में अपने अंतिम प्रकाशन की तारीख से लागू होगें।

2. कतिपय कीटनाशकों पर निषेध,-

1. कोई भी व्यक्ति इस आदेश के प्रकाशन की तारीख से इस आदेश की अनुसूची में विनिर्दिष्ट कीटनाशकों का आयात, विनिर्माण, विक्रय, परिवहन,वितरण और उपयोग नहीं करेगा

2. पंजीकरण समिति उक्त अनुसूची में विनिर्दिष्ट कीटनाशकों के लिए प्रदत्त पंजीकरण प्रमाणपत्र को वापस ले लेगी।

3. यदि कोई व्यक्ति जिसके पास पंजीकरण प्रमाणपत्र है, वह पंजीकरण समिति को प्रमाणपत्र वापिस करने में असमर्थ रहता है तो तीन माह की अवधि के भीतर खंड (2) में दिए गए विवरण के अनुसार उक्त अधिनियम में निहित प्रावधानों के तहत कार्रवाई की जाएगी।

4. उक्त अधिनियम की धारा 9 के तहत प्रदत्त अनुसूची में किए गए विनिदेश के अनुसार कीटनाशकों से संबंधित पंजीकरण प्रमाणपत्र को इस आदेश की प्रकाशन की तारीख से निरस्त माना जाएगा।

5. प्रत्येक राज्य सरकार राज्य में इस आदेश को लागू करने संबंधी सभी आवश्यक मुद्दों पर विचार करते हुए उक्त अधिनियम और उससे संबंधित नियमावली के उपबंधों के तहत ऐसे सभी कदम उठाएगी।

अनुसूची

(पैराग्राफ 2 देखें)

निषिद्ध कीटनाशकों की सूची

क्र. सं.	कीटनाशकों का नाम	केंद्र सरकार का निर्णय
(1)	(2)	(3)
1.	ऐसफेट	सार्वजनिक क्षेत्र में ऐडोक्रीन विभेदन से संबंधित रिपोर्ट प्राप्त हुई है। डा. अनुपम वर्मा समिति और पंजीकरण समिति की सिफारिशों के अनुसार चावल और कपास के पुनरुत्थान पर कोई डाटा प्रस्तुत नहीं किया गया है पुनरुत्थान पर सार्वजनिक क्षेत्र मै रिपोर्ट उपलब्ध नहीं है। इसे 32 देशों में निषिद्ध कर दिया गया है। विधान 2003/219/ ईसी द्वारा ईयू में अनुमोदित नहीं है।, देश के ब्यौरे (पेन डाटा के अनुसार) चीन, यूरोपीय संघ, मलेशिया, ओमान, फिलिस्तीन राज्य, यूके। इसके उपयोग के लिए विकल्प मौजूद हैं। यह एक ओर्गानोफोसफेट योग है जो मधुमक्खियों के लिए विषाक्त होता है इसलिए इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में निषिद्ध होगा।

2.	अलट्राजाईन	1. अपूर्ण जैव प्रभावकारिता डाटा अर्थात लीचिंग से संबंधित अध्ययन को प्रस्तुत किया गया 2. सार्वजनिक क्षेत्र में इसके एडोक्रीन विभेदन से संबंधित रिपोर्ट मिली है। 4. यह 37 देशों में निषिद्ध है। विधान 2004/248 ईसी द्वारा ईयू में अनुमोदित नहीं है। ईयू, यूके, चाड, देश के ब्यौरे (पेन डाटा के अनुसार) गेम्बिया, मरिटोनिया, नाईजर, ओमान, फिलिस्तीन राज्य, सेनेगल, टोगो, केबो वरडे। 5. इसके उपयोग के लिए विकल्प मौजूद है। 6. यह उत्पाद मछली सहित जलीय जीवों के लिए विषाक्त है, इसलिए, इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में निषिद्ध होगा।
3.	वेनफुराकारब	1. इसमें केरीसीनोजेनिक अशुद्धताएं विद्यमान हैं, यह अंत: श्वासन में बहुत अधिक विषाक्त होता है। इसके, विषौले प्रभाव चूहों और खरगोशों में देखे गए हैं। 2. अपेक्षित डेटा प्रस्तुत नहीं किया गया है। हितधारक ने बैंगन की फसल पर नेमेटिसाईट डेटा तैयार किया है जो कि पंजीकृत नहीं है। 3. इससे भूजल संदूषण हो सकता है। 4. यह 28 देशों में निषिद्ध है। विधान 2007/615 ईसी द्वारा इयू में अनुमोदित नहीं है।, देश के ब्यौरे (पेन डाटा के अनुसार) ईयू, यूके। 5. इसके उपयोग के लिए विकल्प मौजूद हैं। 6. इसके उत्पादों से संबंधित मेटाबोलाईट और अधिक विषाक्त सिद्ध हुए है। इसलिए इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में निषिद्ध होगा।
4.	वुटाक्लोर	1.जैव प्रभावकारिता से संबंधित अध्ययन अपूर्ण रूप में प्रस्तुत किया गया है। इसके अलावा उन्होंने नई जैव प्रभावकारिता और अपशेष डेटा नहीं बनाया है। 2. इससे लीचिंग हो सकती है। 3. यह 31 देशों में निषिद्ध है। विधान 2002/2076/ ईसी द्वारा ईयू में अनुमोदित नहीं है।, देश के ब्यौरे (पेन डाटा के अनुसार) ईयू, यूके। 4 . इसके उपयोग के लिए विकल्प मौजूद हैं। 6. यह उत्पाद मछली सहित जलीय जीवों के लिए विषाक्त है, इसलिए इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में इस आदेश की प्रकाशन की तारीख से निषिद्ध होगा।
5.	कैपटन	1. कैपटन यूएस-ईपीए एडोक्रीन डिसरपटर स्क्रीनिंग कार्यक्रम की टीयर-। स्क्रीनिंग की अंतिम सूची में है। 2. चैरी,पतागोभी, फूलगोभी, बैंगन, बीन्स, नीबूं जाति के फल, गुलाब, धान और तम्बाकू की फसलों से संबंधित जैव प्रभावकारिता और अपशेष अथवा स्थायीत्व डेटा को प्रस्तुत नहीं किया गया है। कार्सिनोजेनिसिटी विषाक्ता संबंधित डेटा प्रस्तुत नहीं किया गया है। 3. यह 6 देशों में निषिद्ध है। देश के ब्यौरे (पैन डेटा के अनुसार) कंबोडिया, फिजी, गिनी, ओमान, सऊदी अरब, वियतनाम 5. इसके उपयोग के लिए वैकल्पिक कीटनाशक उपलब्ध हैं। यह उत्पाद मछली सहित जलीय जीवों के लिए विषाक्त है इसलिए इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में निषिद्ध होगा।
6.	कारबेनडेजिम	1. यह उत्पाद फोएटोटॉक्सिक और टेराटोजेनिक है इसलिए, डॉ. सी. डी. माई और इस संबंध में अन्य समितियों द्वारा लेबल चेतावनी की सिफारिश की गई है, यह प्रजनन आयु समूह की महिलाओं द्वारा उपयोग के लिए निषिद्ध है। इसके अलावा, इसकी अशुद्धताएं 2,3-डायमिनों फीनाजीन (डीएपी) और 3-एमीनों-2-हाईड्रोक्सीफीनाजाईन (एचएपी) विषाक्त हैं और इस संबंध में उन स्तरों की निगरानी करने की आवश्यकता है जो तकनीकी ग्रेड कीटनाशक में

		क्रमशः 0.003 ग्राम/किलोग्राम और 0.0005 ग्राम/किलोग्राम से अधिक नहीं होने चाहिए। कार्बेन्डाजिम थायोफनेट मिथाइल और बेनोमाइल का एक सक्रिय घटक है। बेनामिल को पहले ही देश में उपयोग के लिए निषिद्ध कर दिया गया है। यह निर्धारण गर्भवती महिलाओं से जुड़े जोखिम और जहरीली अशुद्धताओं की उपस्थिति (जिसकी राज्य स्तर पर निगरानी करना आसान नहीं है) और इसकी ईडी क्षमता को देखते हुए किया जा रहा है। अपूर्ण जैव-प्रभावकारिता और अवशेष डेटा प्रस्तुत किया गया। इसके अलावा,रजिस्ट्रेंट ने नई जैव-प्रभावकारिता के साथ अवशेष डेटा नहीं बनाया है। इसके बजाय उन्होंने 2009 - 2012 में बनाए गए पुराने डेटा पर विचार करने का अनुरोध किया है – हालांकि इस पर विचार नहीं किया गया है। सार्वजनिक क्षेत्र की जानकारी यह भी इंगित करती है कि इसकी ईडी क्षमता से संबंधित रिपोर्टें हैं और फंगीसाइड रेसिस्टेंस प्रतिरोध कार्य समिति (एफआरएसी) ने कार्बेन्डेजिम को उच्च जोखिम वाली श्रेणी में वर्गीकृत किया है और कई फंगल प्रजातियों में इसका प्रतिरोध आम है। यह 29 देशों में निषिद्ध है। विधान 2006/135/ईसी, 2010/70/ईसी, द्वारा यूरोपीय संघ में अनुमोदित नहीं है।, देश के ब्यौरे (पैन डेटा के अनुसार) ईयू, यूके, मोज़ाम्बिक उपयोग के लिए विकल्प उपलब्ध है। 6. इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
7.	कार्बोफ्यूरान	1. कार्बोफ्यूरान बहुत विषाक्त होता है, यह एक लाल त्रिभुजीय कीटनाशक होता है जो वर्ग आईबी से संबंधित होता है (डब्ल्यूएचओ द्वारा कीटनाशकों के वर्गीकरण को खतरा)। यह मधु मक्खियों, जलीय जीवों और पक्षियों के लिए भी विषाक्त है। हमारे देश में उपयोग के लिए इसके 50% एसपी फॉर्मूलेशन पर पहले ही प्रतिबंध लगा दिया गया है। स्वीकार्य दैनिक सेवन (एडीआई) बहुत कम है यानी 0-0.001एमजी/किलोग्राम शरीर का वजन और एआरएफडी 0.001एमजी/ किलोग्राम शरीर का वजन है। 2. हितधारकों द्वारा कोई अपशेष या परसिस्टैन्स डेटा प्रस्तुत नहीं किया गया है। 3. उत्पाद यूरोपीय संघ के अंतःस्रावी विघटनकारी रसायन की प्राथमिकता 2 की श्रेणी में आता है और यह एंडोक्राइन डिसऑर्डर स्क्रीनिंग प्रोग्राम (ईडीएसपी) की अंतिम सूची की टियर 1 स्क्रीनिंग में भी शामिल है। 4. यह 63 देशों में निषिद्ध है, विधान 2007/416/ईसी द्वारा यूरोपीय संघ में अनुमोदित नहीं है।, देश के ब्यौरे (पेन डाटा के अनुसार) ईयू, यूके, अर्जेन्टीना, कनाडा, दक्षिण कोरिया और न्यूजीलैंड आदि। 5. इसके उपयोग के लिए विकल्प मौजूद है। 6. यह उत्पाद मधुमक्खियों, जलीय जीवों और पक्षियों के लिए भी विषाक्त है इसलिए इसका आयात, विनिर्माण, विक्रय, परिवहन, वितरण और उसका उपयोग कृषि क्षेत्र में निषिद्ध होगा।
8.	क्लोरप्यरिफोस	1. यह उत्पाद आरगैनोफास्फेट है और न्यूरोटाक्सिक है और इसे अमेरिका तथा यूरोपीय संघ में घरेलू उपयाग के लिए प्रतिबंधित किया गया है। 2. कपास, पत्तागोभी, बेर, मूंगफली, साइट्रस और तंबाकू फसलों के निर्धारण संबंधी आकड़े प्रस्तुत नहीं किए गए हैं। क्लोरपीरिफोस पर डा. रंजीत राय चौधरी समिति द्वारा की गई सिफारिश के अनुसार वायु सघनता संबंधी अध्ययन अभी नहीं शुरू किया गया है। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 3 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4. यह 31 देशों में प्रतिबंधित है, यूरोपीय संघ में अनुमोदन का नवीनीकरण नहीं किया गया। देश के ब्यौरे (पैन आकड़ों के अनुसार) फिलीपीन्स राज्य सउदी अरब, श्रीलंका, वियतनाम और यूरोपीय संघ।

		5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. इस उत्पाद के संबंध में विषाक्तता और जैव-प्रभावकारिता, परि-विषाक्तता और बच्चों एवं शिशुओं के लिए स्वास्थ्य जोखिम संबंधी आकड़े प्रस्तुत नहीं किए गए हैं। यह आरगैनोफास्फेट और न्यूरोटाक्सिक है। जीनोविषाक्तता और स्वास्थ्य जोखिमों संबंधी रिपोर्टें प्रापत हुई है। अतएव इस उत्पाद के आयात, विनिर्माण, विक्रय, परिवहन, वितरण और मरूस्थली टिड्डियों को छोड़कर अन्य कृषि कार्यों में उपयोग को प्रतिबंधित किया जाएगा।
9.	2,4-डी	1. डायोक्सीन तत्वों की सघनता है, क्योंकि यह कारसिनोजेनिक है, अत: इसकी निगरानी जरूरी है। 2. इसके अतिरिक्त गन्ने, आलू और मक्का के लिए अपूर्ण आंकड़े प्रस्तुत किए गए हैं। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4. यह तीन देशों में प्रतिवंधित है, असक्रिय है (ईपीए) 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. अतएव इस उत्पाद के आयात, विनिर्माण, विक्रय, परिवहन, वितरण और कृषि में इसके उपयोग को प्रतिबंधित किया जाएगा।
10.	डेल्टामेथ्रीन	1. सार्वजनिक स्वास्थ्य के लिए इसके उपयोग के संबंध में टिप्पणी राष्ट्रीय विक्टरजनित रोगाणु नियंत्रण कार्यक्रम (एनवीबीडीसीपी) से प्राप्त की जाएगी। 2. पुनरूत्थान या प्रतिरोध के संबंध में आपूर्ण आकड़े प्रस्तुत किए गए है। सभी कीट-जटिलताओं और सार्वजनिक स्वास्थ्य के संबंध में कपास (हवाइटफ्लाई से भिन्न), धान, चाय, भिंडी, मूंगफली, आम, मिर्च, बैगन और लाल चना की फसलां के संबंध में कोई आकड़े प्रस्तुत नहीं किए गए है। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 1 के अंतर्गत आता है 4. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 5. उत्पाद मधुमक्खियों के लिए विषैला है। अतएव इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और मरूस्थली टिड्डियों और सार्वनजिक स्वास्थ्य को छोड़कर किसी अन्य कृषि कार्य के लिए इसके उपयोग को प्रतिबंधित किया जाएगा।
11.	डिकोफॉल	1. जैव-प्रभावकारिता और अवशिष्ट/निरंतरता के संवंध में कोई आकड़े नहीं प्रस्तुत किए गए है। 2. डिकोफॉल का विनिर्माण मैसर्स एचआईएल द्वारा किया जाता है। भारत में 15 मई 2024 तक डीडीटी से डिकोफॉल के विनिर्माण के लिए स्टाकहोम अभिसमय के अनुसार छूट की मांग की है। किसी पणधारक ने ऐसे अपेक्षित आकड़े प्रस्तुत नहीं किया जिसमें यह उल्लेख होता है कि इस उत्पाद के जारी रखने में किसी को अभिरूचि नहीं है। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संवंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4. यह 45 देशों में निषिद्ध है। ईयू में विधान2008/764/ईसी के तहत अनुमोदित नहीं किया गया है। 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. डीडीटी और उसके मेटाबोलाइट्स का संदूषित होना चिंताजनक है। यह उत्पाद जलीय जीवों जिनमें मछलियां भी शामिल है, के लिए बेहद जहरीला है। अतएव इसके आयात, विनिर्माण,विक्रय, परिवहन, वितरण और कृषि में इसके उपयोग को निषिद्ध किया जाएगा।

12.	डिमेथोट	1. डिमेथोट एक आरगैनोफोस्फरस यौगिक है और अत्यंत विषैला है। यह कच्चा खाएं जाने वाले कइ् फालों और सब्जियों के लिए पंजीकृत है जिनके लिए डॉ. अनुपम वर्मा समिति ने इसके उपयोग की अनुमति न दिए जाने की सिफारिश की है। डिमेथोट सड़ जाने के बाद ओम्नीमेंपॉट बन जाता है जो डिमेथोट से भी अधिक विषैला होता है। 2. डॉ. अनुपम वर्मा समिति या आर सी की सिफ़ारिशो के अनुसार कोई जैव- प्रभावकारिता और अपशिष्ट आकड़ा प्रस्तुत नहीं किया गया है। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4. यह 31 देशों में निषिद्धहै। (यह ईयू में 2019/1090(07/25/ईसी) के तहत अनुमोदित नहीं है। देश के ब्यौरे (पैन आकड़े के अनुसार), ईयू, कैमरून, सउदी अरब, श्रीलंका, सुरीनैम। 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. यह एक आरगैनोफोस्फोरस यौगिक है और इसका मेटोबोलिटस अत्यधिक विषैला है। इसके संबंध में इस सीमा तक जेनोविषाक्तता संबंधी रिपोर्ट प्राप्त हुई है कि यहां तक एडीआई/एक्यूट रिफरेंश खुराक का भी पता नहीं लगाया जा सकता है। अतएव इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और कृषि के लिए इसकेउपयोग को निषिद्ध किया जाएगा।
13.	डाइनोकैप	1. पणधारकों द्वारा कोई जैव- प्रभावकारिता और अवशिष्ट संबंधी आकड़े प्रस्तुत नहीं किए गए है। 2. इस उत्पाद में टेरोटोजेनिक चिंता की रिपोर्ट है। 3. यह 28 देशों में निषिद्ध है। ईयू में अनुमोदित नहीं किया गया है। देशों के ब्यौरे (पैन आकड़ों के अनुसार), ईयू यूके 4. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 5. यह उत्पाद मछलियों सहित जलीय जीवों के लिए विषैला है। अतएव इसके आयात, विनिर्माण, विक्रय, परिवहन,वितरण और कृषि में इसके उपयोग को निषिद्ध किया जाएगा।
14.	डियूरोन	1. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग दूसरी सूची में भी है। 2. रबर, साइट्रस (मीठा नींबू), केला और कपास फसलों के संबंध में प्रतीक्षा अवधि के निर्धारण के लिए जैव- प्रभावकारिता, निरंतरता और अवशिष्ट संबंधी आकड़े प्रस्तुत नहीं किए गए है। तथापि, अंगूर के संबंध में अपूर्ण आकड़े पस्तत किए गए हैं। 3. संदूषक 3,3,4,4' टेट्रा क्लोरो ओजोबेंजीन (टीसीएबी) संबंधी रिपोर्टें प्राप्त हुई हैं। 4. मोजांबिक में निषिद्ध है। 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. यह उत्पाद मछलियों सहित जलीय जीवों के लिए विषैला है। अतएव इसके आयात, विनिर्माण, विक्रय, वितरण और कृषि में इसके उपयोग को निषिद्ध किया जाएगा।
15.	मालाथियॉन	1. जैव- प्रभावकारिता अवशिष्ट और निरंतरता और धान, ज्वार,फली,सोयाबीन, केस्टर, सूरजमुखी, भिंडी, बैगन, फूलगोभी, पत्तागोभी, मूली, सलजम, टमाटर, सेब, आम और अंगूर की फसलों के लिए प्रतीक्षा अवधि के लिए निर्धारण के संबंध में पणधारकों द्वारा कोई आकड़े पस्तुत नहीं किए गए है। 2. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संबंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4यह 2 देशों में निषिद्ध है। देश के ब्यौरे (पैन आकड़े के अनुसार) सीरिया अरव गणराज्य, फलीपीन्स राज्य

		5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. यह उत्पाद परितंत्र के लिए विषैला है। अतएव इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और मरूस्थली टिड्डियों और सार्वजनिक स्वास्थ्य को छोड़कर कृषि में इसके उपयोग को निषिद्ध किया जाएगा।
16.	मैनकोजेब	1. औद्योगिक श्रमिकों पर थारायड प्रोफाइल पर अपूर्ण आकड़े प्रस्तुत किए गए है (आकड़े एक अवस्थान से न कि कड अवस्थानों से प्रस्तुत किया गए हैं) 2. एथीलेनेथिरिया (ईटीयू) का स्तर विषाक्तता की दृष्टि से चिंताजनक है। 3. जैव- प्रभावकारिता पर कोई आकड़े प्रस्तुत नहीं किए गए है और गेहूं, मक्का, धान, ज्वार, टैपिओका, मूंगफली, अंगूर, अमरूद,केला, कूमिन फसलों, मिर्च, प्याज, सेब के लिए भी अवशिष्ट आकड़े प्रस्तुत नहीं किए गए है। 4. यह एक देश में निषिद्ध है, देश के ब्यौरे (पैन आकड़े के अनुसार), सउदी अरब वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 5. यह उत्पाद मछलियों सहित जलीय जीवों के लिए विषैला है और इसमें एथलीन थायो यूरिया (ईटीयू) संबंधी चिंताएं भी हैं। अतएव इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और कृषि के लिए इसके उपयोग को निषिद्ध किया जाएगा।
17.	मिथोमिल	1 यह डब्ल्यूएचओ श्रेणी 1बी का अत्यधिक विषैला रेड त्रिकोणी कीटनाशक है। आरसी ने भी नोट किया है कि यह मधुमक्खियों, रेश कीड़ों, पक्षियों और जलीय जीवोंके लिए विषैला है। स्वीकार्य दैनिक खुराक (एडीआई) बहुत कम अर्थात 0-0.02 मिग्रा/किग्रा शरीर वजन है और एचआरएफडी 0.02 मिग्रा/किग्रा शरीर वजन है। इस यौगिक के दो मिश्रण अर्थात 12.5 प्रतिशत एसएल और 24 प्रतिशत एसएल पहले ही देश में उपयोग के लिए निषिद्ध है। 2. मधुमक्खियों, रेशम कीड़ों और मछलियों पर कोई विषाक्तता संबंधी आकड़े प्रस्तुत नहीं किए गए हैं। 3. यह उत्पाद एंडोक्रीन डिस्रपप्टिंग कैमिकल्स के संवंध में यूरोपीय संघ की प्राथमिकता निर्धारण में श्रेणी 2 के अंतर्गत आता है और इसका उल्लेख एंडोक्रीन डिस्रप्सन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टायर 1 स्क्रीनिंग अंतिम सूची में भी है। 4. यह 41 देशों में निषिद्ध है। ईयू मं विधान 2009/115/ईसी के द्वारा अनुमोदित नहीं है। देश के ब्यौरे (पैन आकड़े के अनुसार), चीन कोलंबिया,मलेशिया,म्यांमार, निकारागुआ, सउदी अरब आदि। 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. यह मधुमक्खियों, रेशम कीड़ों, पक्षियों और जलीय जीवों के लिए विषैला है। अतएवं इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और कृषि में इसके उपयोग को निषिद्ध किया जाएगा।
18.	मोनोक्रोटोफोस	1. मोनोक्रोटोफोस अत्यधिक विषैला है और डब्ल्यूएचओ श्रेणी 1 बी का रेड त्रकोणीय कीटनाशक है। इसके दुर्घटनावश जहरीले होने और दुरूपयोग होने की रिपोर्टें प्राप्त हुई है। यह मधुमक्खियों, जलीय जीवों और पक्षियों के लिए भी विषैला है। स्वीकार्य दैनिक खुराक (एडीआई) बहुत कम अर्थात 0.0006 मिग्रा/किग्रा शरीर वजन और एआरएफडी 0.002 मिग्रा/किग्रा शरीर वजन है। सब्जियों में एमआरएल के ऊपर इसके अवशिष्ट देखेगए हैं, जव की इसका उपयोग निषिद्धहै। 2. एंडोक्रीन डिस्रपसन संबंधी अध्ययन के लिए अपूर्ण आकड़े प्रस्तुत किए गए हैं। उन्होंने इसके मधुमक्खियों पर इसके विषैले होने, जैव प्रभावकारिता अवशिष्ट और निरंतरता के संबंध में स्थलीय अध्ययन पर कोई आकड़े प्रस्तुत नहीं किया गया है। धान, मक्का, काला चना, हरा चना, फली, लाल चना, गन्ना, कपास, नारियल, कॉफी और कारडामोम फसलों के लिए प्रतीक्षा अवधि के निर्धारण के लिए कोई अवशिष्ट/निरंतरता आकड़े पस्तुत नहीं किए गए है। 3. सार्वजनिक डोमेन पर मोनोक्रोटोफोस के संबंध में परस्पर विरोधी रिपोर्टें उपलबध हैं जो इसके ईडी के रूप में दर्शाती है। इसक उल्लेख इयू या यूएस-ईपीए की सूचियों में नहीं है।

		4. यह 112 देशों में निषिद्ध है, ईयू में विधान 2002/2076/ईसी के द्वारा अनुमोदित नहीं है, देश के ब्यौरे (पैन आकड़े के अनुसार) ईयू, युके, ब्राजील, चीन, इंडोनेशियां म्यांमार, पाकिस्तान, थाइलैंड आदि। 5. वैकल्पिक उत्पाद उपयोग के लिए उपलब्ध हैं। 6. यह मधुमक्खियों और जलीय जीवों के लिए विषैला है। अतएव, इसके आयात, विनिर्माण, विक्रय, परिवहन, वितरण और कृषि में इसके उपयोग को निषिद्ध किया जाएगा।
19.	आक्सीफलोरीन	1. रक्त प्राचल में परिवर्तन के कारण हेमोलिटिक परिणाम से एनीमिया और संभवत: मानव के यकृत में कैंसर वाले कारक उत्पन्न होते है। यह उत्पाद टीयर 1 स्क्रीनिंग एंडोक्राइन विघटन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की दूसरी सूची के अंतर्गत आता है। 2. चावल (पूर्व उद्भव के रूप में बोया गया), मूंगफली, प्याज और आलू की फसलें के लिए अवशेषों और परसीसटेंस पर डेटा प्रस्तुत नहीं किया गया है। 3. स्थलीय पौधों और जलीय पारिस्थितिक प्रणालियों को प्रभावित करने की क्षमता। पक्षियों में उप क्रोनिक प्रभाव और क्रोनिक देखा जाता है। 4. यह 02 देशों में प्रतिबंधित है निष्क्रिय ईपीए; मोजाम्बिक 5. उपयोग के लिए विकल्प उपलब्ध हैं। 6. यह मछली सहित जलीय जीवों के लिए विषाक्त है और मानव में कैसर होने का कारण संभव है। इसलिए, इस आदेश के प्रकाशन से कृषि में आयात, विनिर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
20.	पेंडिमेथलिन	1. विषाक्तता पर अधूरा डेटा प्रस्तुत किया गया। इसके अलावा, हितधारकों ने जलीय जीवों के संबंध में प्रस्तुत अध्ययनों पर स्पष्टीकरण प्रस्तुत नहीं किया है। चावल की फसल के अवशेषों और परसिसटेंट पर डेटा प्रस्तुत नहीं किया। 2. यह थायरॉयड फोलीकूलर सेल एडेनोमा का कारण बनता है। 3. यह 02 देशों में प्रतिबंध है निष्क्रिय ईपीए; नॉर्वे । 4. उपयोग के लिए विकल्प उपलब्ध हैं। 5. यह मछली सहित जलीय जीवों के लिए अत्यधिक विषाक्त है। इसलिए, कृषि में आयात, विनिर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
21.	क्यूनलफोस	1. इस उत्पाद में अत्यधिक स्तनधारी विषाक्तता है और एक ऑर्गोफॉस्फोरस यौगिक है और जलीय जीवों के लिए अत्यधिक विषाक्त है। 2. हितधारकों द्वारा जलीय जीवों को न्यूरोटॉक्सिसिटी और विषाक्तता पर अपूर्ण डेटा प्रस्तुत किया गया। एफिडस, जसिड्स, माइट्स और थ्रिप्स जैसे लक्षित पॉलीपैगस चूसक कीटों में प्रतिरोध या पुनरुत्थान के विनिर्माण के लिए प्रभावकारिता और सोरघम फसलों की प्रतीक्षा अवधि के निर्धारण के लिए अवशेषों या परसीसटेंस पर डेटा प्रस्तुत नहीं किया गया । मिर्च के लिए पुनरुत्थान या प्रतिरोध पर डेटा प्रस्तुत नहीं किया गया है। मानकों की जाँच और उनकी खुराक के योगों का चयन उचित नहीं था। 3 उत्पाद इंडोक्राइन डिसरपटिंग कैमिकल के यूरोपीय संघ प्राथमिकता के श्रेणी 1 के अंतर्गत आता है; 4. यह 30 देशों में प्रतिबंधित है, विधान 2002/2076/ईसी के माध्यम से यूरोपीय संघ में अनुमोदित नहीं है; देश का विवरण (पैन डेटा के अनुसार) ब्राजील, यूरोपीय संघ, यूके, मलेशिया आदि है। 5. वैकल्पिक उपयोग के लिए उपलब्ध हैं। 6. यह मछली सहित जलीय जीवों के लिए अत्यधिक विषाक्त है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।

22.	सलफोसूलफूरोन	1. हितधारकों ने पंजाब, हरियाणा और उत्तराखंड में लक्षित खर पतवार में प्रतिरोध के संभावित विकास की जांच के लिए बहु-स्थानीय अध्ययन प्रस्तुत किया गया। इसके अलावा, रिपोर्ट के अनुसार लक्षित खरपतवार फलारीस माइनर के विपरित 32.5% प्रतिरोध पंजाब और हरियाणा में देखा गया है जबकि उत्तराखंड में कोई प्रतिरोध नहीं पाया गया। 2. यह 01 देश में प्रतिबंधित है। देश का विवरण (पैन डेटा के अनुसार) नॉर्वे है। 3. उपयोग के लिए कई विकल्प उपलब्ध हैं। 4. उत्पाद लक्षित खरपतवार के विरूद्ध प्रतिरोधी है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
23.	थीओडीकर्ब	1. अत्यधिक स्तनधारी विषाक्तता। 2. अपूर्ण बहु-स्थानीय पुनरुत्थान अध्ययन प्रस्तुत किया। 3. मेथोमाइल मेटाबोलाइट है। 4. देश का विवरण (पैन डेटा के अनुसार) ईयू, यूके, मोज़ाम्बिक है। 5. वैकल्पिक उपयोग के लिए उपलब्ध हैं। 6. यह मधु मक्खियों और जलीय जीवों के लिए विषाक्त है। जहां तक मेथोमाइल मेटाबोलाइट का संबंध है यह प्रतिबंधित है। इसलिए कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
24.	थायोफनेट मिथाइल	1. कार्बेन्डाजिम, थायोफनेट मिथाइल और बेनोमाइल का एक सक्रिय घटक है। बेनोमाइल को पहले ही देश में उपयोग के लिए प्रतिवंधित कर दिया गया है और फंगसाइड रेसिस्टेंस एक्शन कमेटी (एफआरएसी) ने भी थायोफनेट मिथाइल को उच्च जोखिम वाली श्रेणी में वर्गीकृत किया है और कई फंगल प्रजातियों में इसका सामान्य प्रतिरोध है। 2. थायरॉइड फंक्शन परीक्षणों पर अधूरे अध्ययन (मल्टी-लोकेशन डेटा के वजाय केवल एक स्थान डेटा) प्रस्तुत किए गए हैं और केंचुए पर क्षेत्रीय अध्ययन प्रस्तुत किया जाना बाकी है। 3. उत्पाद टीयर 1 स्क्रीनिंग एंडोक्राइन डिसरपशन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की दूसरी सूची के अंतर्गत आता है। 4. उपयोग के लिए विकल्प उपलब्ध हैं। 5. यह केंचुए के लिए विषाक्त है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
25.	थीरम	1. मेटाबोलाइट्स एम 1 और एनडीएमए एक चिंता का विषय है। उत्पाद एंडोक्राइन डिस्रपप्टिंग केमिकल्स के यूरोपीय संघ प्राथमिकता के श्रेणी 1 के अंतर्गत आता है। इथीलेनेथीयोरिया (ईटीयू) का स्तर विषाक्तता की दृष्टि से एक चिंता का विषय है। 2. हितधारकों द्वारा मृदा और जल में परसीसटेंट पर कोई डेटा प्रस्तुत नहीं किया गया है। जैव-प्रभावकारिता और अवशेषों पर अधूरा डेटा प्रस्तुत किया गया है। 3 पक्षियों के लिए जोखिम है। 4. 28 देशों में प्रतिबंधित है पंजीकृत (ईयू) 2018/1500 (03/81/ईसी, पंजी. (ईयू) 2016/2016, पंजी (ईयू) सं0 540/2011,पंजी.(ईयू) 2018/524)क के माध्यम से, यूरोपीय संघ के लिए अनुमोदित नहीं है। 5. वैकल्पिक उपयोग के लिए उपलब्ध हैं। 6. यह मछली सहित जलीय जीवों के लिए विषाक्त है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
26.	जीनेब	1. उत्पाद एंडोक्राइन डिस्रपप्टिंग केमिकल्स के यूरोपीय संघ प्राथमिकता के श्रेणी 1 के अंतर्गत आता है। इथीलेनेथीयोरिया (ईटीयू) का स्तर विषाक्तता की दृष्टि से एक चिंता का विषय है। 2. आयोडीन मैटाबोलिजम पर कोई डेटा प्रस्तुत नहीं किया गया। अवशेषों पर कोई डेटा प्रस्तुत नहीं किया गया।

		3. 32 देशों में प्रतिबंधित है विधान 01/245 / ईसी के माध्यम से, यूरोपीय संघ के लिए अनुमोदित नहीं है। 4. उपयोग के लिए विकल्प उपलब्ध हैं। 5. कोई विषाक्तता और जैव-प्रभावकारिता डेटा प्रस्तुत नहीं किया गया है और यह उत्पाद मछली सहित जलीय जीवों के लिए विषाक्त है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।
27.	जीरम	1. उत्पाद यूरोपीय संघ के एंडोक्राइन डीस्रपटिंग कैमिकल के प्राथमिकीकरण की श्रेणी 2 के अंतर्गत आता है और एंडोक्राइन डीसरपशन स्क्रीनिंग प्रोग्राम (ईडीएसपी) की टियर 1 की स्क्रीनिंग दूसरी सूची में भी शामिल है। 2. इथीलेनेथीयोरिया (ईटीयू) का स्तर विषाक्तता के दृष्टिकोण से एक चिंता का विषय है। 3. आयोडीन मैटावोलिजम पर कोई डेटा प्रस्तुत नहीं किया गया है और हितधारकों द्वारा जैव-प्रभावकारिता और अवशेषों पर अधूरा डेटा प्रस्तुत किया गया है। यह ध्यान दिया गया है कि अनुमोदित फसल-कीट संयोजनों के विकल्प उपलब्ध हैं। 4. 01 निष्क्रिय (ईपीए) 5. उपयोग के लिए उपलब्ध विकल्प। 6. विषाक्तता डेटा प्रस्तुत नहीं किया गया है और अपूर्ण जैव-प्रभावकारिता डेटा प्रस्तुत किया गया है और यह मछली सहित जलीय जीवों के लिए विषाक्त है। इसलिए, कृषि में आयात, निर्माण, बिक्री, परिवहन, वितरण और इसका उपयोग निषिद्ध होगा।

[फा. सं. 13035/15/2019-पीपी-I]

अतीश चन्द्र, संयुक्त सचिव

MINISTRY OF AGRICULTURE AND FARMERS WELFARE

(Department of Agriculture, Co-operation and Farmers Welfare)

NOTIFICATION

New Delhi, the 14th May, 2020.

S.O. 1512(E).—Whereas the Central Government in the erstwhile Ministry of Agriculture, Department of Agriculture and Cooperation constituted an Expert Committee on 8th July, 2013 to examine the continued use of or otherwise of neo-nicotinoid insecticides registered in India and the mandate of the Committee, on 19th August, 2013, was further expanded to review Sixty Six insecticides which are banned or restricted or withdrawn in other countries but continue to be registered for domestic use in India which, after detailed examination submitted its report to the Central Government on the 9th December, 2015;

And whereas the said Expert Committee has recommended continuing the use of the twenty seven insecticides as specified in the schedule to this notification and the same to be reviewed after completion of the recommended studies, this was considered by Registration Committee and submitted recommendations to the Government;

And whereas the Department had issued order dated 14th October 2016, conveying the approval for implementation of the recommendations of the Registration Committee;

And whereas, the Central Government, after consultation with the Registration Committee and duly considering their report with regards to status of submission of recommended studies, data and safety concerns, is satisfied that the use of twenty seven insecticides as specified in the schedule to this Notification are likely to involve risk to human being and animals as to render it expedient or necessary to take immediate action;

Now therefore, the Draft Order, which the Central Government proposes to make, in exercise of the powers conferred by sub-section 2 of Section 27 read with section 28 and sub-section (1) of section 36 of the Insecticides Act, 1968 is hereby published for information of all persons likely to be affected thereby and notice is hereby given that the said draft order shall be taken into consideration after the expiry of a period of forty five days from the date on which the copies of the Gazette of India containing this Order are made available to the public;

Any objection or suggestion which may be received from any person in respect of the said draft Order before the expiry of the aforesaid period of forty-five days will be considered by the Central Government.

Any objection or suggestion in respect to the said draft Order may be forwarded to the Joint Secretary (Plant Protection), Ministry of Agriculture and Farmers Welfare, Department of Agriculture, Co-operation and Farmers Welfare, Krishi Bhawan, New Delhi-110 001.

DRAFT ORDER

1. Short title and commencement.—(1)—This Order may be called the Banning of Insecticides Order, 2020;

   (2) It shall come into force on the date of its final publication in the Official Gazette.

2. Prohibition of Certain Insecticides,-

   1. No person shall import, manufacture, sale, transport, distribute and use insecticides as specified in the Schedule to this Order from the date of publication of this Order.

   2. The Registration Committee shall call back the certificate of registration granted for the insecticides as specified in the said Schedule.

   3. If any person who holds the certificate of registration fails to return the certificate to the Registration Committee, referred to in clause (2) , within a period of three months, action shall be taken under the provisions contained in the said Act.

   4. The certificate of registration for the insecticides as specified at Schedule granted under section 9 of the said Act shall be deemed to be cancelled from the date of publication of this order.

   5. Every State Government shall take all such steps under the provisions of the said Act and the rules framed thereunder, as it considers necessary for the execution of this order in the state.

The Schedule

[See paragraph 2]

List of Prohibited Insecticides

S.No.	Name of insecticides	Decision of the Central Government
(1)	(2)	(3)
1.	Acephate	1. There are reports of Endocrine Disruption concerns in public domain. 2. No data submitted on resurgence for rice and cotton as per the recommendations of Dr. Anupam Varma Committee and Registration Committee. 3. No reports of resurgence could be traced in public domain. 4. It is banned in 32 countries. Not approved in European Union vide Legisl. 2003/219/EC Details of country (As per PAN data) China, EU, Malaysia, Oman, State of Palestine, UK 5. Alternatives are available for use. 6. It is an organophosphate compound, toxic to honey-bees. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
2.	Atrazine	1. Incomplete bio-efficacy data submitted i.e. Study on leaching. 2. There are reports pertaining to its Endocrine Disruption potential in public domain.

		4. It is banned in 37 countries, Not approved in EU vide Legisl.2004/248/EC, EU, UK, Chad, Details of country (As per PAN data) Gambia, Mauritania, Niger, Oman, State of Palestine, Senegal, Tongo, Cabo Verde. 5. Alternatives are available for use. 6. The product is toxic to aquatic organism including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
3.	Benfuracarb	1. Presence of carcinogenic impurities, Highly toxic via in-halatory exposure, reprotoxic effects observed in rat and rabbit. 2. Data as required is not submitted, the stakeholder has generated the nematicide data on brinjal crop which is not registered. 3. Prone for ground water contamination. 4. It is banned in 28 countries, Not approved in EU vide Legisl. 2007/615/EC, Details of country (As per PAN data) EU, UK 5. Alternatives are available for use. 6. The metabolites of the products have proven to be more toxic. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
4.	Butachlor	1. Incomplete bio-efficacy studies submitted. In addition, they have not generated fresh bio-efficacy and residue data. 2. Prone for leaching. 3. It is banned in 31 countries, Not approved in EU vide Legisl. 2002/2076/EC Details of country (As per PAN data) EU,UK 4. Alternative are available for use. 5. The product is toxic to aquatic organism including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture from publication of this order.
5.	Captan	1. The Captan is in Tier-I screening final list of US-EPA Endocrine Disruptor Screening Programme. 2. Data not submitted relating to bio-efficacy and residue or persistence data on cherry, cabbage, cauliflower, brinjal, beans, citrus, rose, paddy and tobacco crop. Data not submitted relating to toxicity on carcinogenicity. 3. It is banned in 6 countries, Details of country (As per PAN data) Cambodia, Fiji, Guinea, Oman, Saudi Arabia, Vietnam 5. Alternative pesticides are available for use. 6. The product is toxic to aquatic organism including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
6.	Carbendazim	1. The product is foetotoxic and teratogenic hence, a label warning is recommended by Dr. C.D. Mayee and other committees in this respect for its prohibition for use by women of reproductive age group. Further, its impurities 2,3-Diamino-Phenazine (DAP) and 3-Amino-2-hydroxyphenazine (HAP) are toxic and need to be monitored for levels which should not be more than 0.003 gm/kg and 0.0005 gm/kg respectively in technical grade pesticide. Carbendazim is active component of Thiophanate methyl and Benomyl. Benomyl has already been banned for use in the country. Also in view of the risk associated to pregnant women and presence of toxic impurities (which are not easy to monitor at state level) and its ED potential, 2. Incomplete bio-efficay and residue data submitted. In addition, registrants have not generated fresh bio-efficacy and residue data, instead have requested to consider the old data generated in 2009 – 2012- However, not considered. 3. The information on public domain also indicates that there are reports pertaining to its ED potential and Fungicide Resistance Action Committee (FRAC) has categorized Carbendazim in high risk category and its resistance is common in many fungal species.

		4. It is banned in 29 countries, Not approved in EU vide Legisl. 2006/135/EC, 2010/70/EC, Details of country (As per PAN data) EU, UK, Mozambique 5. Alternatives available for use. 6. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
7.	Carbofuran	1. Carbofuran is extremely toxic, a red triangle pesticide belonging to class Ib (WHO classification of pesticides by hazard). It is also toxic to honey bees, aquatic organisms and birds. Its 50% SP formulation has already been banned for use in our country. Acceptable Daily Intake (ADI) is very low i.e 0-0.001mg/kg body weight and ARfD is 0.001mg/kg body weight. 2. No residue or persistence data has been submitted by the stakeholders. 3. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP). 4. It is banned in 63 countries, Not approved in EU vide Legisl. 2007/416/EC, Details of country (As per PAN data) EU, UK, Argentina, Canada, South Korea, New Zealand etc. 5. Alternatives available for use. 6. It is also toxic to honey bees, aquatic organisms and birds. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
8.	Chlorpyriphos	1. The product is an organophosphate and is neurotoxic and has been banned for household use in United States of America, and European Union. 2. Data for fixation of waiting period for Cotton, Cabbage, Ber, Ground nut, Citrus & Tobacco crops is not submitted. The studies on air concentration as recommended by Dr. Ranjit Roy Choudhary Committee on Chlorpyriphos have not been undertaken yet. 3. The product falls under category 3 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP), 4. It is banned in 31 countries, Approval not renewed in EU, Details of country (As per PAN data) State of Palestine, Saudi Arabia, Sri Lanka, Vietnam and European Union 5. Alternatives are available for use. 6. Incomplete data submitted for toxicity and bio efficacy, eco toxic and health hazards to children and infants, product is organophosphate and neurotoxic. There are reports on genotoxicity and health hazards. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture except for use in desert locust.
9.	2,4-D	1. Concentration of dioxin content, as it is carcinogenic, is required to be monitored. 2. In addition, incomplete data submitted for sugarcane, potato and maize. 3. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP) 4. It is banned in 3 countries, Inactive (EPA) 5. Alternatives are available for use. 6. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture .
10.	Deltamethrin	1. The comments for use in public health should be sought from National Vector Borne Disease Control Programme (NVBDCP). 2. Incomplete data on resurgence or resistance submitted. No data has been submitted on cotton (other than whitefly), rice, tea, bhindi, groundnut, mango, chilli, brinjal and red gram crops for all pest-complex and on public health.

		3. The product falls under category 1 of European Union prioritization of Endocrine Disrupting Chemicals, 4. Alternatives are available for use. 6. The product is toxic to honey bees. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture except for use in desert locust and public health.
11.	Dicofol	1. No data submitted on bio-efficacy and residue/persistence. 2. Dicofol is manufactured by M/s HIL. India has sought exemption under Stockholm Convention to manufacture Dicofol from DDT till 15th May 2024. No stakeholder came to submit the requisite data indicating that no one is interested in continuing this product. 3. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP). 4. It is banned in 45 countries, Not approved in EU vide Legisl. 2008/764/EC. 5. Alternatives are available for use. 6. Contamination of DDT and its metabolites is a concern. Product is highly toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
12.	Dimethoate	1. Dimethoate is an organophosphorus compound and is highly toxic. It is registered for many fruits and vegetables which are eaten raw for which Dr. AnupamVarma Committee has recommended for not permitting its use. Dimethoate breaks down to omniomethoate which is more toxic than Dimethoate. 2. No bio-efficacy, and residue data as recommended by Dr. Anupam Varma Committee or RC has been submitted. 3. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP). 4. It is banned in 31countries, (Not approved in EU vide.2019/1090(07/25/EC), Details of country (As per PAN data) EU, Camaroon, Saudi Arabia, Sri Lanka, Suriname 5. Alternatives are available for use. 6. An organophosphorus compound and its metabolites are highly toxic. There are reports on genotoxicity concern to the extent that even ADI/Acute reference dose could not be established.Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
13.	Dinocap	1. No bio-efficacy and residue data has been submitted by the stakeholders 2. There are reports of teratogenic concerns with the product. 3. It is banned in 28 countries, Not approved in EU; Details of country (As per PAN data) EU, UK 5. Alternative are available for use. 6. The product is toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
14.	Diuron	1. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening second list of Endocrine Disruption Screening Program (EDSP). 2. Data on bio-efficacy, persistence and residue has not been submitted for fixation of waiting period on Rubber, Citrus (sweet orange), Banana & cotton crops. However, incomplete data submitted for grapes. 3. There is report on contaminant 3,3,4,4' tetra chloro azo benzene (TCAB). 4. Banned in Mozambique.

		5. Alternatives are available for use. 6. The product is toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
15.	Malathion	1. No data on bio-efficacy, residue and persistence and for fixation of waiting period for Paddy, Sorghum, Pea, Soybean, Castor, Sunflower, Bhindi, Brinjal, Cabbage, Cauliflower, Radish, Turnip, Tomato, Apple, Mango & Grape crops has been submitted by the stakeholders. 2. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP) 4. It is banned in 2 countries, Details of country (As per PAN data) Syrian Arab Republic, State of Palestine 5. Alternatives are available for use. 6. Product is eco toxic. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture except for its use in desert locust and public health.
16.	Mancozeb	1. Incomplete data submitted on thyroid profile on industrial workers (data from one location submitted instead of multi-locations). 2. Level of ETHYLENETHIOUREA, (ETU) is a concern from toxicity point of view. 3. No bio-efficacy data has been submitted and also did not submit residue data for Wheat, Maize, Paddy, Jowar, Tapioca, Ground nut , Cauliflower , Grapes, Guava, Banana, Cumin crops, chilies, Onion. 4. It is banned in 1 country, Details of country (As per PAN data) Saudi Arabia. 5. Alternatives are available for use. 6. Product is toxic to aquatic organisms including fish and has Ethylene Thio Urea (ETU) concerns. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
17.	Methomyl	1. It is extremely toxic red triangle pesticide belonging to WHO class Ib. The RC also noted that it is toxic to honey bees, silk worms, birds, and aquatic organisms. Acceptable Daily Intake (ADI) is very low i.e. 0-0.02mg/kg body weight and ARfD is 0.02 mg/kg body weight. Two formulations of this compound that 12.5 % SL and 24 % SL were already banned for use in the country. 2. No toxicity data on honey bees, silkworm and fish submitted. 3.Further, the product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening final list of Endocrine Disruption Screening Program (EDSP 4. It is banned in 41 countries, Not approved in EU vide Legisl. 2009/115/EC; Details of country (As per PAN data) China, Columbia, Malaysia, Myanamar, Nicaragua, Saudi Arabia etc. 5. Alternatives are available for use. 6. It is toxic to honey bees, silkworms, birds, and aquatic organisms. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
18.	Monocrotophos	1. Monocrotophos is extremely toxic, a red triangle pesticide belonging to WHO class Ib. There are reports of accidental poisoning and of its misuse. It is also toxic to honey bees, aquatic organisms and birds. Acceptable Daily Intake (ADI) is very low i.e. 0.0006 mg/kg body weight and ARfD is 0.002 mg/kg body weight. Its residues have been detected above MRLs on vegetables where its use is banned. 2. Incomplete data has been submitted for studies on endocrine disruption. They have not submitted any data on field studies on toxicity to bees, bio-efficacy, residue and persistence.

		The residue/ persistence data not submitted for fixation of waiting period for Paddy, Maize, Black gram, Green gram, Pea, Red gram, Sugarcane, Cotton, Coconut, Coffee & Cardamom crops 3. There are conflicting reports on public domain with respect to monocrotophos labeling it as ED. It does not figure in the lists of EU or US-EPA. 4. It is banned in 112 countries, Not approved in EU vide Legisl. 2002/2076/EC; Details of country (As per PAN data) EU, UK, Brazil, China, Indonesia, Myanmar, Pakistan, Thailand etc. 5. Alternatives are available for use. 6. It is toxic to honey bees and aquatic organisms. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
19.	Oxyfluorfen	1. Alteration in blood parameters causes' anemia, hemolytic consequences and in liver. Possible human carcinogen. The product falls under Tier 1 screening second list of Endocrine Disruption Screening Program (EDSP). 2. Data on residue and persistence for Rice (Direct sown as pre-emergence), groundnut, Onion & Potato crops not submitted. 3. Potential to affect terrestrial plants and aquatic ecological systems. Sub chronic effects and chronic seen in birds. 4. It is banned in 02 country, Inactive (EPA); Mozambique 5. Alternatives are available for use. 6. It is toxic to aquatic organisms including fish and is possible human carcinogen. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture from publication of this order.
20.	Pendimethalin	1. Incomplete toxicity data submitted. Also, stakeholders have not submitted the clarification on the studies submitted with respect to aquatic organisms. Not submitted data on residue and persistence on rice crop. 2. Causes thyroid follicular cell adenoma. 3. It is banned in 02 countries Inactive (EPA); Norway. 4. Alternatives are available for use. 5. It is highly toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
21.	Quinalphos	1. The product has high acute mammalian toxicity and is an organophosphorus compound and also is highly toxic to aquatic organisms. 2. The incomplete data on neurotoxicity and toxicity to aquatic organisms submitted by stakeholders. Data not submitted on efficacy for build up of resistance or resurgence in the target polyphagous sucking pests like aphids, jassids, mites and thrips and on residue or persistence data for fixation of waiting period for Sorghum crops. Data on resurgence or resistance for chilli has not been submitted. The selection of formulations of standards checks and their doses were not appropriate. 3 The product falls under category 1 of European Union prioritization of Endocrine Disrupting Chemicals; 4. It is banned in 30 countries, Not approved in EU vide Legisl. 2002/2076/EC; Details of country (As per PAN data) Brazil, EU, UK, Malaysia 5. Alternatives are available for use. 6. It is highly toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
22.	Sulfosulfuron	1. Stakeholders submitted multi-locational studies to check the possible development of resistance in the target weeds in Punjab, Haryana and Uttarakhand. Further, as per report 32.5% resistance was observed against target weed Phalaris minor in Punjab and Haryana while no resistance is observed in Uttarakhand. 4. It is banned in 01 country. Details of country (As per PAN data) Norway.

		5. Several alternatives are available for use. 6. The product is resistant against the target weed. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
23.	Thiodicarb	1. High mammalian toxicity. 2. Incomplete multi-locational resurgence study submitted. 3. Methomyl is the metabolite. 4. Details of country (As per PAN data) EU, UK, Mozambique. 5. Alternatives are available for use. 6. It is toxic to honey bees and aquatic organisms. Concern is methomyl metabolite which is banned. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
24.	Thiophanat emethyl	1. Carbendazim is an active component of Thiophanate methyl and Benomyl. Benomyl has already been banned for use in the country and Fungicide Resistance Action Committee (FRAC) has also categorized Thiophanate methyl in high risk category and its resistance is common in many fungal species. 2. Incomplete studies (only one location data instead of multi-location data) on thyroid function tests have been submitted and field studies on earthworm is yet to be submitted. 3. The product falls under Tier 1 screening second list of Endocrine Disruption Screening Program (EDSP). 4. Alternatives are available for use. 5. It is toxic to earthworm. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
25.	Thiram	1. Metabolites M1 and NDMA is a concern. The product falls under category 1 of European Union prioritization of Endocrine Disrupting Chemicals. Level of ETHYLENETHIOUREA, (ETU) is a concern from toxicity point of view. 2. No data has been submitted by the stakeholders on persistence in soil and water. Incomplete data has been submitted on bio-efficacy and residue. 3 Risk to birds. 4. Banned in 28 countries, Not approved in EU vide Reg. (Eu) 2018/1500 (03/81/EC. Reg. (EU) 2016/2016,Reg. (EU) No 540/2011, Reg. (EU)2018/524)a 5. Alternatives are available for use. 6. It is toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
26.	Zineb	1. The product falls under category 1 of European Union prioritization of Endocrine Disrupting Chemicals. Level of ETHYLENETHIOUREA, (ETU) is a concern from toxicity point of view. 2. No data submitted on iodine metabolism. No data submitted on residue. 3. Banned in 32 countries, Not approved in EU vide Legisl. 01/245/EC 4. Alternatives are available for use. 5. No toxicity and bio-efficacy data submitted and product is toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.
27.	Ziram	1. The product falls under category 2 of European Union prioritization of Endocrine Disrupting Chemicals and also figure in Tier 1 screening second list of Endocrine Disruption Screening Program (EDSP).

		2. Level of ETHYLENETHIOUREA, (ETU) is a concern from toxicity point of view. 3. No data has been submitted on iodine metabolism and incomplete data has been submitted on bio-efficacy and residue by the stakeholders. It was noted that alternatives to approved crop-pest combinations are available. 4. 01 Inactive (EPA) 5. Alternatives available for use. 6. No data submitted in toxicity and incomplete bio-efficacy data submitted and it is toxic to aquatic organisms including fish. Therefore, import, manufacture, sale, transport, distribution and its use shall be prohibited in agriculture.

[F. No. 13035/15/2019-PP-I]

ATISH CHANDRA, Jt. Secy.

12/10/20
Unit Officer

12/10/20
Professor and Head
Dept. of Agril Entomology

Director
(CPPS)

14/10/2020
Regr's Grar

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. MANOJ KUMAR VERMA Digitally signed by MANOJ KUMAR VERMA Date: 2020.05.18 20:46:17 +05'30'

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPLICATION No. 155 OF 2017 (SZ)

M.Gobineelan,
Son of P.P.Mani,
No.5/1-l, Rest House Road,
Sirumugai, Coimbatore-641 302
...Applicant

Vs

The Secretary to the Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat Fort St.George,
Chennai
& 9 Others
...Respondents

STATUS REPORT FILED ON BEHAL OF THE 9TH RESPONDENTS

M/s. ABDUL SALEEM
S. SARAVANAN
COUNSEL FOR THE 9TH RESPONDENT

No.74, II Floor, Sukh Sagar,
Marshalls Enclave, Marshalls Road,
Egmore, Chennai- 600 008.
Email: saleemattorney@gmail.com
Mobile: 98410 50440